

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

**Original Application No. 148 of 2024
[Earlier O.A. No. 73 of 2024 (PB)]**

Rakesh Kumar. D

...Applicant

Vs

The Chairman,
TNPCB, Chennai and ors.

....Respondents.

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**Filed by
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

**Original Application No. 148 of 2024
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Rakesh Kumar. D

...Applicant

Vs

The Chairman,
TNPCB, Chennai and ors.

....Respondents.

REPORT FILED ON BEHALF OF THE FIRST RESPONDENT
TAMIL NADU POLLUTION CONTROL BOARD

I, M.Vijayalakshmi, D/o. K.R.Muthaiah, aged about 59 years, having office at No.76, Mount Salai, Guindy, Chennai-600 032, do hereby solemnly affirm and sincerely stated as follows:-

1. I submit that I am working as the Additional Chief Environmental Engineer, Tamil Nadu Pollution Control Board, Chennai - 600032 and I am authorised to file this report on behalf of the first respondents, (TNPCB) and as such I am well acquainted with the facts of the case from the office records available in our office.

2. It is respectfully submitted that on 21.3.2024, based on the letter petition received through email from the applicant, the Hon'ble NGT, (PB) has registered the O.A No.73 of 2024 as a Suo Motu. The applicant has alleged that the Sewage Treatment Plant in SBIOA Unit Enclave, Mambakkam, Chennai-600127, a gated corn nityas been constructed and commissioned in the Basement instead of above Ground Level by the promoter/builder State Bank of India Officers' Association (Chennai Circle) against the Special Conditions stipulated in the Consent Order No. 6429 dated 17.4.2015 in Proceedings No.T10/TNPCB/ F-34341/MMN/OL/W/2015 dated 17.4.2015 of Tamil Nadu Pollution Control Board. The Sewage Treatment Plant is also not maintained properly and hence is not functioning properly and the semi-treated STP water is disposed of to the nearby open ground in

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21/3/2024
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violation of Section 24 of The Water (Prevention and Control of Pollution) Act, 1974, thereby causing a huge threat to the ground water quality of the adjacent well which is the primary source of drinking water to 1875 flats having approximately 5000 residents in SBIOA Unity Enclave. Out of the 8(eight) Air Blowers installed in the STP, 3(three) Air Blowers are not functional now. The DG Sets of the approved capacity have not been installed in the premises of SBIOA Unity Enclave: instead of the approved 3 Nos of 750 KVA DG sets, only 3 Nos of 500 KVA DG sets have been installed in violation of the special conditions stipulated in Consent Order No. 6368 dt:17.4.2015 in Proceedings No.T10/TNPCB/F-34341/MMN/OL/A/2015 dt:17.4.2015 of Tamil Nadu Pollution Control Board and other allegations.

3. It is respectfully submitted that the grievances of the applicant is that the Violations in Construction and Commissioning of Sewage Treatment Plant and its Improper Maintenance in SBIOA Unity Enclave, Mambakkam, Chennai, DG Sets of the approved capacity is not installed. A Surprise Inspection have to be conducted and the Remedial Action to be taken by the Hon'ble Tribunal.

4. It is respectfully submitted that on 21.3.2024, the Hon'ble NGT, (PB), New Delhi has constituted a Joint Committee comprised with the following representatives of Member Secretary, Tamil Nadu State Pollution Control Board, Commissioner, Municipal Corporation, Chennai and the District Magistrate, Chennai and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned to verify the factual position and suggest appropriate remedial action. The Tamil Nadu Pollution Control Board will be the nodal agency for co-ordination and the Hon'ble Tribunal had transferred to NGT, (SZ), Chennai.

5. It is respectfully submitted that the Hon'ble NGT, (SZ), Chennai has renumbered the OA.No.73 of 2024(PB) as OA No.148 of 2024. On 01.8.2024, the Hon'ble Tribunal has taken the OA and issued notice to the concerned respondents with the direction to file their respective reports.

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6. It is respectfully submitted that to comply the direction of Hon'ble NGT, (PB) dated 21.3.2024, the DFE, Maraimalai Nagar, Tamil Nadu Pollution Control Board, the Revenue Divisional Officer, Tambaram, the Block Development Officer, Tiruporur has inspected, the premises of M/s.SBIOA Unity Enclave at Mambakkam, Chengalpattu District on 14.5.2024 and the directions were issued by the first respondent, (TNPCB) on 10.6.2024 to the SBIOA Unity Enclave Welfare Association of M/s. SBIOA Unity Enclave and to the developer/project proponent M/s. SBIOACC (Chennai Circle) of M/s. SBIOA Unity Enclave, S.No. 17/2 etc, Mambakkam Village, Vandalur Taluk, Chengalpattu District under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 as amended & Section 31-A of Air (Prevention and Control of Pollution) Act, 198.

7. It is respectfully submitted that the first respondent (TNPCB) were issued directions on 10.6.2024 to the SBIOA Unity Enclave Welfare Association of M/s. SBIOA Unity Enclave, S.No.17/2 etc, Mambakkam Village, Tiruporur Taluk, Chengalpattu District, to comply with the following conditions:

- a. The Association shall operate and maintain the STP components continuously and efficiently so as to achieve the treated sewage standards prescribed by the Board.
- b. The association shall make necessary arrangements to utilize the treated waste water 523 KLD for Toilet flushing, 75 KLD for gardening/green belt development and 683 KLD through CMWSSB out let as per the consent of TNPC Board and shall not let out treated/untreated sewage from the premises at any point of time.
- c. Until such time, the said site is covered with CMWSSB outlet/sewer line, the association shall make necessary arrangements to dispose the treated sewage through vehicle location tracking device / GPS fitted Authorised tanker lorries and disposed into the nearby CMWSS STP with necessary permission.

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- d. STP tanks shall not be cleaned manually and it should be carried out only by mechanical system with high level supervision.
- e. The association shall utilize the sludge generated from the STP as manure for gardening.
- f. The bio degradable solid waste, non-bio degradable solid waste, STP sludge, etc., generated from the activity shall be properly collected, segregated and disposed as per the provision of Solid waste Management Rules, 2016 without accumulation within the premises.
- g. It shall be ensured that Organic Waste Converter of adequate capacity shall be provided to handle the Bio- degradable waste generated from the activity.

Failure to comply with the above said direction will lead to issue of further directions for closure and stoppage of power supply to the unit under the Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended and under Section 31A of the Air (Prevention and control of pollution)Act, 1981 as amended. (**Enclosed as Annexure-I**).

8. It is respectfully submitted that the first respondent (TNPCB) were issued the directions on 10.6.2024, to the Developer/project proponent M/s. SBIOACC (Chennai Circle) of M/s. SBIOA Unity Enclave, S.No. 17/2 etc, Mambakkam Village, Vandalur Taluk, Chengalpattu District to comply with the following conditions.

- a. The project proponent shall apply and obtain consent to operate of the Board under the Water (P&CP) Act, 1974 as amended and Air (P&CP) Act, 1981 as amended immediately and stop the discharge of untreated sewage in to the nearby land immediately.
- b. The project proponent shall provide the EMFMs with automatic recorder and display arrangement at the inlet/outlet of STP and at the disposal points of the treated sewage for gardening, toilet flushing and to CMWSSB outlet.
- c. The project proponent shall provide water flow meters for the raw water supply and it shall be fixed with automatic recorder and display.

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- d. The project proponent shall provide separate energy meter for STP Operation and maintain logbook for the operation of the STPs and to assess the quantity of energy consumption.
- e. The project proponent shall provide full fledged mechanical ventilation arrangement in the STP.
- f. The project proponent shall make all provisions for avoiding the entry of storm water into STPs which hampers the regular and efficient operation of the treatment system.
- g. The project proponent shall provide continuous monitoring system in the STP area for monitoring the emission of toxic gases such as H₂S, CH₄, etc.
- h. The analysis of treated sewage shall be done periodically to assess the performance of the STP.
- i. The project proponent shall ensure that the blower arrangement to suck & release the odorous gas if any generated from collection cum equalization tank provided.
- j. The project proponent shall relocate the STP to the above ground level 1350 KLD capacity with UV Disinfection system having 15 watts UV Lamp / m³ of treated water as per the condition stipulated in the Consent to Establish order dated:17.04.2015.

The project proponent shall provide D.G sets of capacity as mentioned in the Consent to Establish order dated:17.04.2015. (**Enclosed as Annexure-II**)

9. It is respectfully submitted that the first respondent (TNPCB) were issued the Show Cause Notice dated 10.6.2024 (**Enclosed as Annexure-III**) under Section 5 of the Environmental Protection Act, 1986 to explain for the violations committed by the unit and why Environmental Compensation shall not be imposed to the developer/project proponent M/s. SBIOACC (Chennai Circle) of M/s. SBIOA Unity Enclave, S.No. 17/2 etc, Mambakkam Village, Vandalur Taluk, Chengalpattu District for the violations/non compliance.

M. Vijayabharathi 21/01/2024

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10. It is respectfully submitted that the reply was furnished by the M/s. SBIOA Unity Enclave Welfare Association on 5.8.2024 (**Enclosed as annexure –IV**)for direction issued by the Board vide dated 10.6.2024 mentioning that “requesting the Board not to penalize them and for another 45 days time to complete the STP works”whereas No reply has been received from the Developer/project proponent M/s. SBIOACC (Chennai Circle) of M/s. SBIOA Unity Enclave.

11. It is respectfully submitted that the based on the Board’s Memo issued to the DEE, Maraimalai Nagar dated 08.08.2024, the unit M/s. SBIOA Unity Enclave was inspected by the Assistant Engineer on 13.08.2024. The DEE, Maraimalai Nagar has furnished the compliance status vide letter dated 14.08.2024 of the directions issued (**Enclosed as Annexure – V**) and the DEE, Maraimalai Nagar had recommended to the Board to conduct the personal hearing with M/s. SBIOA Unity Enclave Owner’s Welfare Association at the Corporate Office, Guindy,as the association has not remitted the Environmental Compensation of Rs. 71.70 lakhs as instructed by the Board, The compliance status on the Directions and SCN issued on 10.6.2024 to the unit is submitted as follows.

S. No.	Direction issued	Units’ reply dated 05.08.2024	Compliance
1.	The Association shall operate and maintain the STP components continuously & efficiently so as to achieve the treated sewage standards prescribed by the Board consistently.	<p>a. We had 3 sets of Filter Press system. As of now we have repaired and put into operation 2 sets of Filter Press system (to convert the sludge into manure).</p> <p>b. Carried out replacement of materials for one set of Pressurised Sand Filter (PSF) & Activated Carbon Filter (ACF), which has been made functional.</p> <p>c. The Ultra-violet (UV) Disinfection system- Replaced all damaged UV lights and chokes. Now Four sets of UV disinfections system with each set having 12 UV lights have been installed.</p> <p>d. Separate hypodosing system for flush water pipeline have also been carried out.</p> <p>e. Carried out cleaning of the Decantation Tank, Sludge Holding Tank, Prefiltration Tank & Final Treated Water Tank.</p> <p>f. All the 8 Air blowers (6 numbers of TMVT/ 20 HP blowers & 2 numbers of TMVT / 15 HP blowers) have been made fully functional.</p> <p>g. Installing HDPE pipeline The MS Pipe, which is used for filling sewage from Equalisation tank to the SBRs, was corroded in few places. This has been replaced</p>	<p>Two filter press are in operation. The filter cake removed from filter press is found scattered near the filter press and reported it is used as manure within the premises (Photos taken during inspection is enclosed).</p> <p>No pumping machineries provided. Pressure Sand Filter (PSF) & Activated Carbon Filter (ACF) are not in operation.</p> <p>Ultra-violet (UV) Disinfection system is in operational condition.</p> <p>Hypo dosing system for flush water pipeline provided.</p> <p>Out of 8 numbers of Air</p>

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		<p>with HDPE pipeline with Non-Return Valve. For proper installation civil structure support work was carried out. On account of this the leakages have been resolved inside the plant.</p> <p>h. Installation of Flow Meters Six numbers of EMFMs installed- one for the inlet and 5 for various outlets, viz. three numbers for the treated water for flush usage, one number for garden usage and one for the excess treated water outer pipeline for irrigation.</p> <p>i. Installation of High Speed (15 HP) Raw Sewage Transfer Pump. Initially we had Self-Prime coupled pumps of 10 HP & 7.5 HP for filling purpose, and it took around four and half hours. To reduce the time for filling and to increase the time for treatment, a New High Speed Submersible sludge pump (15 HP LUBI pump with 150 mm delivery and maximum capacity of 76 LPS) has been purchased. The 15 HP pump weighs 365Kg. In order to handle these types of heavy machines/pumps, for repairs, a specially customized 1.5-ton crane with remote controlled switches support is also installed.</p> <p>j. To guard the machineries & pumps from the Fluctuating Electrical supply we have provided separate Electrical Control Panels</p> <p>B. On-going Improvement works</p> <p>a. <u>Filter Press System</u> The 3rd set of Filter Press System in the STP is under repair and the same shall be put into operations within a month's time.</p> <p>b. <u>Separation of the SBR tanks:</u> We have 3 SBR chambers, each with a capacity of 300 KL. We have planned to separate the SBR chambers by blocking the openings in the separation walls. This is to help us improve the treatment process and the processing can be carried out in more number of batches. This is expected to be completed by first week of Aug 2024.</p> <p>c. <u>Repairing/ Refurbishing the Air Ducts/Ventilators:</u> We have already provided pucca ventilation system with both Fresh Air and Exhaust systems. Put in place the Fresh Air System (Siemens – 20 HP motor) with Air Ducts, for supplying fresh air into the STP, and Exhaust system (Siemens- 25 HP motor) to take away any toxic gas from the STP and to push it outside through a tall chimney, erected for a height of more than 160 feet. Due to aging these air ducts require repairing / refurbishing. We have called for quotations to carry out this work, which is expected to be completed within a months' time.</p> <p>d. <u>Fixing of H₂S, CH₄, gas detectors:</u> We have called for quotations from the Vendors for fixing of the Gas Detectors. We are planning to complete this work within a months' time.</p> <p>e. <u>To carryout the replacement of the standby PSF & ACF:</u> We have 2 sets of PSF & ACF media. One set has been replaced and made operational. The 2nd set, the standby, we are planning to operationalise in 45 days' time, when we expect to channelize funds for this exercise</p>	<p>blower, 2 number of Air blower were not in operation.</p> <p>The SBIOA Unity Enclave Owner's Welfare Association has replaced old line with HDPE pipeline with Non-Return Valve.</p> <p>The unit has provided EMFM at the following locations.</p> <ol style="list-style-type: none"> 1 No. – at the outlet of Equalization tank. 2 Nos. - at the outlet of STP for Gardening 3 Nos. – at the outlet of STP to Over Head Tank for toilet flushing. <p>Raw Sewage Transfer Pump provided</p> <p>Separate Electrical Control Panels provided</p> <p>Work is in progress</p> <p>As assured the works have not been completed</p> <p>Work is in progress</p> <p>The SBIOA Unity Enclave Owner's Welfare Association has not taken effective steps to start the work for installation and monitoring of toxic gases such as H₂S, CH₄, etc</p>
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			Work not started. The unit has assured that part of the STP component works will be completed within 45 days.
2.	The Association shall make necessary arrangements to utilize the treated sewage of 523 KLD for Toilet flushing, 75 KLD for gardening/green belt development and 683 KLD through CMWSSB out let as per the consent of TNPC Board and shall not let out treated/untreated sewage from the premises at any point of time.	On fixing the Flow Meter we have ascertained the quantum of raw sewage getting into the system is in the range of 650 to 700 KLD. - Out of this 32 to 35% of Treated Water is used for Toilet Flushing, which is around 245 KLD. - Since we have developed our own nearby land of 7 acres for the development of Green Belt, the total water used in gardening/ Green Belt is around 125 KLD. We have requested the Mambakkam Village Panchayat Authorities to permit us to utilise our OSR land to the extent of 2.54 acres for the development of Green Belt by utilising the Treated Sewage water, which is expected to increase the quantum by approximately 35 KLD. - Apart from above we have requested the Management of SBIOA Educational Trust to water their plants in 18 acres of land, where they have planted saplings. By this we can utilise the quantum of 200 KLD. - In the meanwhile, we are taking up with the Forest Department to water their plants, which are nearby to our premises, with the treated sewage. We are also planning to hire a tanker for watering the avenue trees with excess treated sewage.	The unit has not maintained log book for the quantity of treated sewage utilized for Toilet flushing, gardening/green belt development. The unit has not disposed the treated sewage through CMWSSB out let as per the consent issued. During inspection, it was noticed that the treated/untreated sewage is being discharged into open land of Sports Area owned by SBIOA Unity Enclave Owner's Welfare Association (Lat 12.834357° Lon 80.172023°) and adjoining open land (Lat 12.834829° Lon 80.172084°). The sample was collected from the stagnated water adjoining to the premises and submitted to DEL, Maraimalainagar for analysis. Photos taken during inspection is enclosed.
3.	Until such time, the said site is covered with CMWSSB outlet/sewer line, the association shall make necessary arrangements to collect the treated sewage of 683 KLD through GPS fitted Authorised tanker lorries and dispose the same into the nearby CMWSSB STP with necessary permission.		Not complied
4.	STP tanks shall not be cleaned manually and it should be carried out only by mechanical system with high level supervision	We assure that the STP will not be manually cleaned. If at all required, we shall use the mechanical system with high level supervision.	The unit has assured to comply with
5.	The association shall utilize the sludge generated from the STP as manure for gardening	The sludge will be used to prepare manure along with the Garden and Kitchen waste	The SBIOA Unity Enclave Owner's Welfare Association has not taken effective steps to utilize the sludge generated from the STP as manure for gardening.
6.	The bio degradable solid waste, non-bio degradable solid waste, STP sludge, etc., generated from the activity shall be properly collected, segregated and disposed as per the provision of Solid Waste Management Rules, 2016 without accumulation within the premises	The bio-degradable and non-biodegradable wastes are being segregated at Household level and the dry wastes are being handed over to M/s Bintix Ltd. for further processing of Dry waste scientifically. We are in the process of collecting quotations to establish on site composting facilities (partially mechanical within the premises) and we assure that the composting facility shall be commissioned within 3 months.	The SBIOA Unity Enclave Owner's Welfare Association has stated that the bio-degradable and non-biodegradable wastes are being segregated at Household level and the dry wastes are being handed over to M/s. Bintix Ltd. for further processing of Dry waste. But no records was produced during inspection.
7.	It shall be ensured that Organic Waste Convertor of adequate capacity shall be provided to handle the Bio-degradable Waste generated from the premises.		Not complied. The SBIOA Unity Enclave Owner's Welfare Association has not provided Organic Waste Convertor to handle the Bio-degradable Waste generated

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			from the premises.
8.	The project proponent shall apply and obtain consent to operate of the Board under the Water (P&CP) Act, 1974 as amended and Air (P&CP) Act, 1981 as amended immediately and stop the discharge of untreated sewage in to the nearby land immediately.	We are in the process of collecting the required information/ data to apply to & obtain the Consent to Operate from the Board and the same shall applied on or before 15th August 2024	The SBIOA Unity Enclave Owner's Welfare Association has not applied for the consent to operate and also during inspection it was noticed that the treated/untreated sewage is being discharged into open land of Sports Area owned by SBIOA Unity Enclave Owner's Welfare Association (Lat 12.834357° Lon 80.172023°) and adjoining open land (Lat 12.834829° Lon 80.172084°). The sample was collected from the stagnated water adjoining to the premises and submitted to DEL, Maraimalainagar for analysis. Photos taken during inspection is enclosed.
9.	The project proponent shall provide the EMFMs with automatic recorder and display arrangement at the inlet/outlet of STP and at the disposal points of the treated sewage for gardening, toilet flushing and at the pipeline leading to the Lorry tanker to transport the excess quantity of treated sewage.	We have already fixed SIX (6) EMFMs with display arrangement at the inlet/outlet of STP and at the disposal points of the treated sewage for gardening, toilet flushing & at the outer pipeline leading to the Lorry tanker/ for irrigation. In order to have automatic recording of the readings all the EMFMs are getting connected to a server and the same shall be fixed before 15th August 2024.	The unit has provided EMFM at the following locations. 1 No. - at the outlet of Equalization tank. 2 Nos. - at the outlet of STP for Gardening 3 Nos. - at the outlet of STP to Over Head Tank for toilet flushing. The SBIOA Unity Enclave Owner's Welfare Association has not taken effective steps to connect the pipeline leading to the Lorry tanker to transport the excess quantity of treated sewage. During inspection, it was noticed that the treated/untreated sewage is being discharged into open land of Sports Area owned by SBIOA Unity Enclave Owner's Welfare Association (Lat 12.834357° Lon 80.172023°) and adjoining open land (Lat 12.834829° Lon 80.172084°). The sample was collected from the stagnated water adjoining to the premises and submitted to DEL, Maraimalainagar for analysis. Photos taken during inspection is enclosed.
10.	The project proponent shall provide water flow meters for the raw water supply and it shall be fixed with automatic recorder and display	We have already installed an App (application) which monitors the inflow and outflow of the Raw Water on a real time basis. In addition to this App, we are arranging for installation of flow meters with Automatic recorder, which shall be installed before 15th August 2024	The SBIOA Unity Enclave Owner's Welfare Association has not provided water flow meters for the raw water supply
11.	The project proponent shall provide separate energy meter for STP Operation and maintain logbook for the operation of the STPs and to assess the quantity of energy consumption	We already had one which required minor repairs. We have carried out the repair and installed the same and the readings are getting recorded. The Logbook with the required features has been brought out and the same has been brought into use.	The SBIOA Unity Enclave Owner's Welfare Association has provide separate energy meter for STP and logbooks were not maintained.
12.	The project proponent shall provide full-fledged	We have already provided pucca ventilation system with both Fresh Air and Exhaust	Not complied. The SBIOA Unity Enclave

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	mechanical ventilation arrangement in the STP.	systems. Put in place the Fresh Air System (Siemens- 20 HP motor) with Air Ducts, for supplying fresh air into the STP, and Exhaust system (Siemens - 25 HP motor) to take away any toxic gas from the STP and to push outside through a tall chimney, erected for a height of more than 160 feet. Due to aging these air ducts require repairing / refurbishing. We have called for quotations to carry out this work, which is expected to be completed within 30 days.	Owner's Welfare Association has not provided full-fledged mechanical ventilation arrangement in the STP.
13.	The project proponent shall make all provisions for avoiding the entry of storm water into STPs which hampers the regular and efficient operation of the treatment system.	All sewage pits have been sealed with cement to avoid entry of storm water into STP	The SBIOA Unity Enclave Owner's Welfare Association has taken measures to prevent the entry of storm water into STP
14.	The project proponent shall provide continuous monitoring system in the STP area for monitoring the emission of toxic gases such as H ₂ S, CH ₄ , etc	We have contacted the Professionals in this field and shall arrange to complete this within 30 days	Not complied. The SBIOA Unity Enclave Owner's Welfare Association has not provided continuous monitoring system in the STP area for monitoring the emission of toxic gases such as H ₂ S, CH ₄ , etc
15.	The analysis of treated sewage shall be done periodically to assess the performance of the STP	Every month we shall carryout the periodical analysis of the treated water through an Accredited Laboratory and shall report the same to PCB	Not complied.
16.	The project proponent shall ensure that the blower arrangement to suck & release the odorous gas if any generated from collection cum equalization tank provided	We have already provided pucca ventilation system with both Fresh Air and Exhaust systems. Put in place the Fresh Air System (Siemens- 20 HP motor) with Air Ducts, for supplying fresh air into the STP, and Exhaust system (Siemens - 25 HP motor) to take away any toxic gas from the STP and to push it outside through a tall chimney, erected for a height of more than 160 feet. Due to aging these air ducts require repairing / refurbishing. We have called for quotations to carry out this work, which is expected to be completed within 30 days	Not complied. The SBIOA Unity Enclave Owner's Welfare Association has not provided blower arrangement to suck & release the odorous gas (if any) generated from collection cum equalization tank
17.	The project proponent shall relocate the STP of capacity 1350KLD - provided to the above ground level along with UV Disinfection system having 15 watts UV Lamp/ m ³ of treated sewage as per the condition stipulated in the Consent to Establish order dated: 17.04.2015.	We already have the UV System. However, it had few fused UV lights and chokes. We have replaced the fused UV lights and chokes. Now Four sets of UV disinfections system with each set having 12 UV lights have been installed	Not complied. The SBIOA Unity Enclave Owner's Welfare Association has not taken effective steps to relocate the STP of capacity 1350 KLD provided to the above ground level as per the Consent to Establish order dated:17.04.2015
18.	The project proponent shall provide D.G sets of capacity as mentioned in the Consent to Establish order dated: 17.04.2015	While applying for grant of certification we have assessed the power consumption for the entire project including individual flats. However, while completing the project we have provided power supply to all common areas, lifts, club house, all WTPs, STP and all pumps/ machineries, with the exclusion of individual flats only. As the Bank has been providing UPS to individual officer of the Bank under the Bank's scheme for supply of Furniture & Fixtures, we have excluded the individual flats under this purview. As of now, we are utilising only upto 70% of the supply from one DG set of 500 KVA for the common areas, lifts, club house, all WTPs, STP and all pumps/machineries. But we have	Not complied. The SBIOA Unity Enclave Owner's Welfare Association has provided only D.G set of 500 KAV x 3Nos. The SBIOA Unity Enclave Owner's Welfare Association reported that as the Bank has been providing UPS to individual officer of the Bank under the Bank's scheme for supply of Furniture & Fixtures and the available D.G sets are more than sufficient to meet the requirements.

	installed 3 DG sets of 500 KVA each. Hence, the present DG sets installed are found to be more than sufficient to meet the needs.	
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12. It is respectfully submitted that on 28.08.2024, the Board's Memo has been issued to the DEE, Maraimalai Nagar (**Enclosed as Annexure - VI**) has requested JCEE(M), Chengalpattu along with DEE, Maraimalai Nagar to conduct a personal hearing with the General Secretary, SBIOACC(Chennai Circle) (Promoter of M/s. SBIOA Unity Enclave), M/s. SBIOA Unity Enclave Owner's Welfare Association with regard to the Direction & SCN issued on 10.6.2024 to the units and furnish the specific remarks and recommendations on taking further necessary action against the developer and association and furnish report to Board.

13. It is respectfully submitted that Personal hearing was conducted with the President, SBIOA Chennai Circle & the President, M/s. SBIOA Unity Enclave welfare Association on 27.09.2024 at O/o. JCEE(M), TNPCB, Chengalpattu Zone. M/s. SBIOA Unity Enclave Welfare Association vide its letter dated: 27.09.2024 has furnished latest progress report on the actions taken & status of compliance with the Directions issued to Promoter and requested time up to 15.11.2024 to complete the revamping works.

14. It is respectfully submitted that although the Promoter has not submitted any reply to Directions and show cause notice issued, the President represented the promoter has informed that they concur with the reply furnished by the Association vide letter dated: 05.08.2024. In this regard the promoter has also confirmed the same vide letter dated: 27.09.2024. In the said letter the promoter has also stated that they have handed over SBIOA Unity enclave project in 2018 to the owners constructed at cost to cost basis as a welfare measure.

15. It is respectfully submitted that the based on the compliance furnished during personal hearing on 27.09.2024 with respect to

- Directions issued to M/s. SBIOA Unity Enclave Welfare Association vide Proc. No. T2/TNPCB/F.019084/MMN/RI/W&A/2024-1 dated: 10.06.2024

M. Vijayalakshmi 21/10/2024
 ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

2. Directions issued to M/s. SBIOA Chennai Circle (Promoter of M/s. SBIOA Unity Enclave) vide Proc. No.T2/TNPCB/F.019084/MMN/RL/W&A/2024-2 dated: 10.06.2024,
3. Show cause notice issued Proc. No.T2/TNPCB/F.019084/MMN/RL/W&A/2024-3 dated: 10.06.2024

the Joint Chief Environmental Engineer (Monitoring), Chengalpattu vide letter dated:30.09.2024 (Copy enclosed) has recommended to issue directions to the unit (Developer) for levying Interim Environmental compensation arrived by the Joint Committee based on the past violations and the unit (Developer) may be requested to furnish Bank guarantee for an amount as prescribed to comply with the conditions stated therein within 3 months.

16. It is respectfully submitted that based on the recommendation of the Joint Chief Environmental Engineer (Monitoring), Chengalpattu, the Board has issued the following:

- I. Directions to the developer/project proponent M/s. SBIOACC (Chennai Circle) of M/s. SBIOA Unity Enclave, S.No. 17/2 etc, Mambakkam Village, Thiruporur Taluk, Chengalpattu District to pay the amount of Rs.71,70,000/- (Rs. Seventy One Lakhs Seventy Thousand only) towards recovery of Interim Environmental Compensation to Tamil Nadu Pollution Control Board within a month vide. Proc. No.: T2 /TNPCB/F.019084/MMN/ Direction/ 2024-1 dated: 14.10.2024.
- II. Direction under Section 31A of the Air (P&CP) Act 1981 as amended and under Section 33 A of the Water (P&CP) Act, 1974 as amended vide vide. Proc. No.: T2 /TNPCB/F.019084/MMN/ Direction/ 2024-2 dated: 14.10.2024 to the developer/project proponent M/s. SBIOACC (Chennai Circle) of M/s. SBIOA Unity Enclave, S.No. 17/2 etc, Mambakkam Village, Thiruporur Taluk, Chengalpattu District to comply within 3 months:

M. Vijayabharani 21/10/2024
 ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

1. To obtain CTO from the TNPCB through TNOCMMS.
2. To strictly comply with conditions of CTE with respect to treatment of sewage to the standards prescribed by the Board and with respect to Disposal of treated sewage
3. To provide Automated Computer recording arrangement for all 6 Nos. of EMFMs provided at STP, 3 Nos. of EMFMs provided at Water Treatment plant
4. To provide H₂S, CH₄ sensor in the STP area.
5. To provide Organic Waste Converter to treat the Bio degradable waste and compost and utilize the composted Waste as Manure.
6. To provide OCEMS at the outlet of STP for continuous monitoring of quality of treated sewage for the parameters pH, TSS, BOD & COD.
7. To connect OCEMS and EMFMs with the Water Quality Watch Centre of TNPCB
8. In order to ensure the compliance of the above directions 1 to 7, the unit shall furnish a Bank Guarantee for **Rs. 20 Lakhs** valid for 2 (two) years to the TNPCB within 15 days.
9. The unit shall ensure the compliance of all the above said conditions and furnish the compliance report to the Board.

III. Direction under Section 31A of the Air (P&CP) Act 1981 as amended and under Section 33 A of the Water (P&CP) Act, 1974 as amended vide. Proc. No.: T2 /TNPCB/F.019084/MMN/ Direction/ 2024-3 dated: 14.10.2024 to the **SBIOA Unity Enclave Welfare Association of M/s. SBIOA Unity Enclave, S.No. 17/2 etc, Mambakkam Village, Vandalur Taluk, Chengalpattu District** for strict compliance of the following:

1. The Association shall operate and maintain the STP components continuously & efficiently so as to achieve the treated sewage standards prescribed by the Board.
2. The association shall make necessary arrangements to utilize the treated waste water 523 KLD for Toilet flushing, 75 KLD for gardening/green belt development and 683 KLD through CMWSSB out let as per the consent of TNPC Board and shall not let out treated/untreated sewage from the premises at any point of time.
3. The Association shall ensure to utilize treated sewage only on its own / leased land strictly adhering to hydraulic loading rate of 35 KLD/Hectare
4. Until such time, the said site is covered with CMWSSB outlet/sewer line, the association shall make necessary arrangements to dispose the treated

M. Vijayalakshmi 21/10/2024
 ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

sewage through vehicle location tracking device / GPS fitted Authorised tanker lorries and ensure that the tanker lorries collecting treated sewage from the unit are discharging the treated sewage only at decanting facility of Perungudi STP with necessary permission and to maintain proper documents for the same and furnish report to Board

5. STP tanks shall not be cleaned manually and it should be carried out only by mechanical system with high level supervision.
6. The association shall utilize the sludge generated from the STP as manure for gardening.
7. The bio degradable solid waste, non-bio degradable solid waste, STP sludge, etc., generated from the activity shall be properly collected, segregated and disposed as per the provision of Solid waste Management Rules, 2016 without accumulation within the premises.
8. It shall be ensured that Organic Waste Converter of adequate capacity shall be provided within 2 months to handle the Bio- degradable waste generated from the activity.

Therefore, it is humbly prayed that this Hon'ble National Green Tribunal(Southern Zone) may be pleased to pass such order or further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of this case and thus render justice.

M. Vijayalakshmi 21/12/2024
 ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

VERIFICATION

I, M.Vijayalakshmi, D/o. K.R.Muthaiah, working as the Additional Chief Environmental Engineer office at No., 76, Mount Salai, Guindy, Chennai – 32, do hereby verify that the contents of above report are true to the best of my knowledge through records.

M. Vijayalakshmi 21/12/2024
 ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.



15

TAMIL NADU POLLUTION CONTROL BOARD



PROCEEDING No:T2/TNPCBd/F.019084/MMN/RL/W&A/2024-I Dated: 10.06.2024

Sub : TNPCB - Industries – M/s. SBIOA Unity Enclave, S.No. 17/2 etc, Mambakkam Village, Tiruporur Taluk, Chengalpattu District – Direction under Section 33 A of the Water (Prevention and Control of Pollution) Act, 1974 as amended and under Section 31A of the Air (Prevention and control of pollution) Act, 1981 as amended – Regarding.

Ref : DEE letter No. DEE/TNPCB/MMN/Hon'ble NGT(PB) O.A. No. 73 of 2024/2024 dt: 17.05.2024.

Whereas, a case was filed before the Hon'ble National Green Tribunal (NGT), Principal Bench (PB) in Application no. 73 of 2024 by Thiru. D. Rakesh Kumar against the State of Tamilnadu & Ors. for improper maintainence of Sewage Treatment Plant at the premises of M/s. SBIOA Unity Enclave, Mambakkam, Chengalpattu District.

Whereas, the Hon'ble National Green Tribunal (NGT), Principal Bench (PB) New Delhi in its order dated 21.03.2024 in Original Application No.73 of 2024 in the matter of Thiru.Rakesh Kumar has directed the following vide,

"Para 4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Member Secretary, Tamil Nadu State Pollution Control Board, Commissioner, Municipal Corporation, Chennai and the District Magistrate, Chennai and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The Tamil Nadu Pollution Control Board will be the nodal agency for coordination and compliance.

Para 5. Even though in the present case cognizance has been taken by this Bench on the basis of letter petition received by post with approval and assignment under order of Hon'ble Chairperson, but in view of the facts and circumstances of the case including the fact that the place of accrual of cause of action lies within jurisdiction of the Southern Zone Bench of this Tribunal at Chennai, we are of the considered view that it will be appropriate if the case is further heard by the Southern Zone Bench of this Tribunal at Chennai.

Para 6. Accordingly, the Registry is directed to list the matter before the Southern Zone Bench of this Tribunal at Chennai on 30.05.2024 after obtaining orders from Hon'ble the Chairperson for transfer of the case.

Para 7. Report of the Joint Committee be filed within two months before the Southern Zone Bench of this Tribunal at Chennai".

Whereas, in due compliance to the said Hon'ble National Green Tribunal (PB) order, the joint committee as constituted by the Hon'ble NGT(PB)

- i. District Environmental Engineer. Tamil Nadu Pollution Control Board, Maraimalai Nagar.
- ii. The Revenue Divisional Officer, RDO Office, Tambaram.
- iii. The Block Development Officer, Tiruporur Panchayat Union.

has inspected the premises of M/s. SBIOA Unity Enclave at Mambakkam, Chengalpattu District on 14.05.2024 and reported the following observations.

1. The unit of M/s. State bank of India Officer's Association (Chennai Circle)- Unity Enclave., located at S.F.No 17/2,17/3., etc., Mambakkam village, Tiruporur Taluk, Kancheepuram District (now Chengalpattu district) for construction of residential complex as with total built up area of 316187.66 sqm with 2100 Dwelling units for which the unit has obtained Environmental Clearance from SEIAA, Chennai and Consent to establish under the Water(P&CP) Act, 1974 and the Air(P&CP) Act, 1981 from the TNPC Board vide proceedings dated 17.04.2015 valid for two years.
2. The construction of the residential apartment was completed and the same was maintained by the SBIOA Unity Enclave Owner's Welfare Association, Mambakkam without obtaining consent to operate from the Board.
3. Sewage Treatment Plant comprises of Bar Screen Chamber, Grit Chamber, Equalization Tank, Aeration Tank – Sequential Batch Reactor-3 Nos., Pre filtration and decant water tank, Sludge Holding Tank, Pressure Sand Filter-2 Nos., Activated Carbon Filter-2 Nos., UV System (Not provided), Filter Press-2 Nos., Treated Water Tank.
4. The STP provided was below the ground level (basement of block M) and out of the 8 Air Blowers installed in the STP only 3 are in operation (CTE was issued to the unit with a condition that the unit shall provide above ground level STP (1 x 1350KLD) capacity).
5. The raw sewage from the residential apartment is collected in the collection tank. Raw sewage from the collection tank is pumped into Sequencing Batch Reactor Tank 1, 2 &3. It was noticed that the pipe line from collection tank to Sequencing Batch Reactor Tank 1 is damaged.



TAMIL NADU POLLUTION CONTROL BOARD



6. The sewage from the Sequencing Batch Reactor Tank is pumped into the decant water tank and further it is sent to Filter Feed Tank. Other components such as Pressure sand filter (2 Nos.), Activated carbon filter (2 Nos.), and Filter Press (2 Nos) are not in operation.
7. The partially treated water from the filter feed tank is being utilized for toilet flushing and remaining water is being discharged into adjoining open land (Temple land as reported by revenue department) outside the unit premises through pipe line.
8. The log book was not properly maintained for the operation of the sewage treatment plant.
9. The proponent has not provided flow meters at the inlet and outlet of STP. Hence, the quantity of sewage treated and utilized/disposed in the STP was not ascertained.
10. The proponent has not provided separate energy meters for STP.
11. The samples were collected from the following points
 - I. Inlet to STP
 - II. Outlet from STP
 - III. Toilet flush water,
 - IV. Open well water
 - V. Stagnated water outside the premises and sent to District Environmental Lab, Tamilnadu Pollution Control Board, Maraimalai Nagar for analysis of pH, BOD, TSS.
12. The sample collected from stagnation water on open land outside the unit premises and open well water are sent to Advanced Environmental Laboratory, Tamilnadu Pollution Control Board Guindy for analysis of Bacteriological parameters.
13. The unit has installed Diesel Generator set of 500 kVA capacity – 3 Nos. with acoustic enclosure for the residential apartment and Diesel Generator set of 500 kVA capacity – 2 Nos. for Commercial building. (Consent to Establish was issued to the unit for DG set of 750 KVA -3 Nos and DG sets 500 KVA-2 Nos).
14. During the time of inspection odour was felt by the members of the committee in the STP area.

In view of the above, the Joint Committee has suggested certain recommendations to be complied by the association as stated therein in the above subject matter before the Hon'ble NGT.

Therefore, in exercise of the powers conferred under Section 31A of the Air (P&CP) Act 1981 as amended and under Section 33 A of the Water (P&CP) Act, 1974 as amended and, the Board issues the following directions to the **SBIOA Unity Enclave Welfare Association of M/s. SBIOA Unity Enclave, S.No. 17/2 etc, Mambakkam Village, Tiruporur Taluk, Chengalpattu District** for strict compliance of the following:

1. The Association shall operate and maintain the STP components continuously & efficiently so as to achieve the treated sewage standards prescribed by the Board consistently.
2. The Association shall make necessary arrangements to utilize the treated sewage of 523 KLD for Toilet flushing, 75 KLD for gardening/green belt development and 683 KLD through CMWSSB out let as per the consent of TNPC Board and shall not let out treated/untreated sewage from the premises at any point of time.
3. Until such time, the said site is covered with CMWSSB outlet/sewer line, the association shall make necessary arrangements to collect the treated sewage of 683 KLD through GPS fitted Authorised tanker lorries and dispose the same into the nearby CMWSSB STP with necessary permission.
4. STP tanks shall not be cleaned manually and it should be carried out only by mechanical system with high level supervision.
5. The association shall utilize the sludge generated from the STP as manure for gardening.
6. The bio degradable solid waste, non-bio degradable solid waste, STP sludge, etc., generated from the activity shall be properly collected, segregated and disposed as per the provision of Solid Waste Management Rules, 2016 without accumulation within the premises.
7. It shall be ensured that Organic Waste Converter of adequate capacity shall be provided to handle the Bio- degradable Waste generated from the premises.

Failure to comply with the above said direction will lead to issue of further directions for closure and stoppage of power supply under the Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended and under Section 31A of the Air (Prevention and control of pollution) Act, 1981 as amended.



TAMIL NADU POLLUTION CONTROL BOARD



An action taken report shall be furnished to this office within two months with a monthly progress report on the action taken by the Association.

The receipt of this proceeding shall be acknowledged.


For Chairperson

12/6/24

To
The President
SBIOA Unity Enclave Welfare Association
Melakottaiyur Post, Tiruporur Taluk,
Mambakkam, Chengalpattu-600127.

Copy to

1. The Joint Chief Environmental Engineer (Monitoring),
Tamil Nadu Pollution Control Board,
Chengalpattu- for information.
2. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar- for information.
3. Technical File.

By Speed Post



TAMIL NADU POLLUTION CONTROL BOARD



PROCEEDING No:T2/TNPCBd/F.019084/MMN/RL/W&A/2024-Dated: 10.06.2024

Sub : TNPCB - Industries – M/s. SBIOA Unity Enclave, S.No. 17/2 etc, Mambakkam Village, Tiruporur Taluk, Chengalpattu District – Direction under Section 33 A of the Water (Prevention and Control of Pollution) Act, 1974 as amended and under Section 31A of the Air (Prevention and control of pollution) Act, 1981 as amended – Regarding.

Ref : DEE letter No. DEE/TNPCB/MMN/Hon'ble NGT(PB) O.A. No. 73 of 2024/2024 dt: 17.05.2024.

Whereas, a case was filed before the Hon'ble NGT (PB) in Application no. 73 of 2024 by Thiru. D. Rakesh Kumar against the State of Tamilnadu & Ors. for improper maintainence of Sewage Treatment Plant at the premises of M/s. SBIOA Unity Enclave, Mambakkam, Chengalpattu District.

Whereas, the Hon'ble National Green Tribunal (NGT), Principal Bench (PB) New Delhi in its order dated 21.03.2024 in Original Application No.73 of 2024 in the matter of Thiru.Rakesh Kumar has directed the following vide,

"Para - 4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Member Secretary, Tamil Nadu State Pollution Control Board, Commissioner, Municipal Corporation, Chennai and the District Magistrate, Chennai and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The Tamil Nadu Pollution Control Board will be the nodal agency for coordination and compliance.

Para -5. Even though in the present case cognizance has been taken by this Bench on the basis of letter petition received by post with approval and assignment under order of Hon'ble Chairperson, but in view of the facts and circumstances of the case including the fact that the place of accrual of cause of action lies within jurisdiction of the Southern Zone Bench of this Tribunal at Chennai, we are of the considered view that it will be appropriate if the case is further heard by the Southern Zone Bench of this Tribunal at Chennai.

Para - 6. Accordingly, the Registry is directed to list the matter before the Southern Zone Bench of this Tribunal at Chennai on 30.05.2024 after obtaining orders from Hon'ble the Chairperson for transfer of the case.

Para -7. Report of the Joint Committee be filed within two months before the Southern Zone Bench of this Tribunal at Chennai".

Whereas, in due compliance to the said Hon'ble National Green Tribunal (PB) order, the joint committee as constituted by the Hon'ble NGT(PB)

- i. District Environmental Engineer. Tamil Nadu Pollution Control Board, Maraimalai Nagar.
- ii. The Revenue Divisional Officer, RDO Office, Tambaram.
- iii. The Block Development Officer, Tiruporur Panchayat Union.

has inspected the premises of M/s. SBIOA Unity Enclave at Mambakkam, Chengalpattu District on 14.05.2024 and reported the following observations:

1. The unit of M/s. State bank of India Officer's Association (Chennai Circle)- Unity Enclave., located at S.F.No 17/2,17/3., etc., Mambakkam village, Tiruporur Taluk, Kancheepuram District (now Chengalpattu district) for construction of residential complex as with total built up area of 316187.66 sqm with 2100 Dwelling units for which the unit has obtained Environmental Clearance from SEIAA, Chennai and Consent to establish under the Water(P&CP) Act, 1974 and the Air(P&CP) Act, 1981 from the TNPC Board vide proceedings dated 17.04.2015 valid for two years.
2. The construction of the residential apartment was completed and the same was maintained by the SBIOA Unity Enclave Owner's Welfare Association, Mambakkam without obtaining consent to operate from the Board.
3. Sewage Treatment Plant comprises of Bar Screen Chamber, Grit Chamber, Equalization Tank, Aeration Tank – Sequential Batch Reactor-3 Nos., Pre filtration and decant water tank, Sludge Holding Tank, Pressure Sand Filter-2 Nos., Activated Carbon Filter-2 Nos., UV System (Not provided), Filter Press-2 Nos., Treated Water Tank.
4. The STP provided was below the ground level (basement of block M) and out of the 8 Air Blowers installed in the STP only 3 are in operation (CTE was issued to the unit with a condition that the unit shall provide above ground level STP (1 x 1350KLD) capacity.
5. The raw sewage from the residential apartment is collected in the collection tank. Raw sewage from the collection tank is pumped into Sequencing Batch Reactor Tank 1, 2 &3. It was noticed that the pipe line from collection tank to Sequencing Batch Reactor Tank 1 is damaged.



TAMIL NADU POLLUTION CONTROL BOARD



6. The sewage from the Sequencing Batch Reactor Tank is pumped into the decant water tank and further it is sent to Filter Feed Tank. Other components such as Pressure sand filter (2 Nos.), Activated carbon filter (2 Nos.), and Filter Press (2 Nos) are not in operation.
7. The partially treated water from the filter feed tank is being utilized for toilet flushing and remaining water is being discharged into adjoining open land (Temple land as reported by revenue department) outside the unit premises through pipe line.
8. The log book was not properly maintained for the operation of the sewage treatment plant.
9. The proponent has not provided flow meters at the inlet and outlet of STP. Hence, the quantity of sewage treated and utilized/disposed in the STP was not ascertained.
10. The proponent has not provided separate energy meters for STP.
11. The samples were collected from the following points
 - I. Inlet to STP
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 - III. Toilet flush water,
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 - V. Stagnated water outside the premises and sent to District Environmental Lab, Tamilnadu Pollution Control Board, Maraimalai Nagar for analysis of pH, BOD, TSS.
12. The sample collected from stagnation water on open land outside the unit premises and open well water are sent to Advanced Environmental Laboratory, Tamilnadu Pollution Control Board Guindy for analysis of Bacteriological parameters.
13. The unit has installed Diesel Generator set of 500 kVA capacity – 3 Nos. with acoustic enclosure for the residential apartment and Diesel Generator set of 500 kVA capacity – 2 Nos. for Commercial building. (Consent to Establish was issued to the unit for DG set of 750 KVA -3 Nos and DG sets 500 KVA-2 Nos).
14. During the time of inspection odour was felt by the members of the committee in the STP area.

In view of the above, the Joint Committee has suggested certain recommendations to be complied by the proponent as stated therein in the above subject matter before the Hon'ble NGT.

Therefore, in exercise of the powers conferred under Section 31A of the Air (P&CP) Act 1981 as amended and under Section 33 A of the Water (P&CP) Act, 1974 as amended and, the Board issues the following directions to the developer/project proponent M/s. SBIOACC (Chennai Circle) of M/s. SBIOA Unity Enclave, S.No. 17/2 etc, Mambakkam Village, Tiruporur Taluk, Chengalpattu District for strict compliance of the following:

1. The project proponent shall apply and obtain consent to operate of the Board under the Water (P&CP) Act, 1974 as amended and Air (P&CP) Act, 1981 as amended immediately and stop the discharge of untreated sewage in to the nearby land immediately.
2. The project proponent shall provide the EMFMs with automatic recorder and display arrangement at the inlet/outlet of STP and at the disposal points of the treated sewage for gardening, toilet flushing and at the pipeline leading to the Lorry tanker to transport the excess quantity of treated sewage.
3. The project proponent shall provide water flow meters for the raw water supply and it shall be fixed with automatic recorder and display.
4. The project proponent shall provide separate energy meter for STP Operation and maintain logbook for the operation of the STPs and to assess the quantity of energy consumption.
5. The project proponent shall provide full fledged mechanical ventilation arrangement in the STP.
6. The project proponent shall make all provisions for avoiding the entry of storm water into STPs which hampers the regular and efficient operation of the treatment system.
7. The project proponent shall provide continuous monitoring system in the STP area for monitoring the emission of toxic gases such as H₂S, CH₄, etc.
8. The analysis of treated sewage shall be done periodically to assess the performance of the STP.
9. The project proponent shall ensure that the blower arrangement to suck & release the odorous gas if any generated from collection cum equalization tank provided.
10. The project proponent shall relocate the STP of capacity 1350 KLD provided to the above ground level along with UV Disinfection system having 15 watts UV Lamp / m³ of treated sewage as per the condition stipulated in the Consent to Establish order dated:17.04.2015.



TAMIL NADU POLLUTION CONTROL BOARD




11. The project proponent shall provide D.G sets of capacity as mentioned in the Consent to Establish order dated:17.04.2015.

Failure to comply with the above said direction will lead to issue of further directions for closure and stoppage of power supply under the Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended and under Section 31A of the Air (Prevention and control of pollution) Act, 1981 as amended.

An action taken report shall be furnished to this office within two months with a monthly progress report on the action taken by the proponent.

The receipt of this proceeding shall be acknowledged.


For Chairperson

To

The General Secretary
SBIOACC(Chennai Circle)
(Promoter of M/s. SBIOA Unity Enclave)
No. 84, Rajaji Salai, Chennai-600001.

Copy to

1. The Joint Chief Environmental Engineer (Monitoring),
Tamil Nadu Pollution Control Board,
Chengalpattu- for information.
2. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar- for information and necessary action.
3. Technical File.

By Speed Post



TAMIL NADU POLLUTION CONTROL BOARD



Proc. No.: T2 /TNPCB/F.019084/MMN/ Show Cause Notice/ 2024-3 dated: 10.06.2024

Sub: TNPCB –Industries - M/s. SBIOA Unity Enclave, S.No. 17/2 etc, Mambakkam Village, Tiruporur Taluk, Chengalpattu District – Directions under SECTION 5 of Environment Protection Act, 1986 to show cause for why Environmental Compensation shall not be levied to the proponent -Show cause notice- Issued- Regarding.

Ref: 1. CPCB Methodology for assessing Environmental Compensation and Action Plan to Utilize the fund vide circular dated 24/05/2019
2. DEE letter No. DEE/TNPCB/MMN/Hon'ble NGT(PB) O.A. No. 73 of 2024/2024 dt: 17.05.2024

Whereas, a case was filed before the Hon'ble National Green Tribunal (NGT), Principal Bench (PB) in Application no. 73 of 2024 by Thiru. D. Rakesh Kumar against the State of Tamilnadu & Ors. for improper maintenance of Sewage Treatment Plant M/s. SBIOA Unity Enclave, Mambakkam, Chengalpattu District.

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"Para - 4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Member Secretary, Tamil Nadu State Pollution Control Board, Commissioner, Municipal Corporation, Chennai and the District Magistrate, Chennai and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The Tamil Nadu Pollution Control Board will be the nodal agency for coordination and compliance.

Para -5. Even though in the present case cognizance has been taken by this Bench on the basis of letter petition received by post with approval and assignment under order of Hon'ble Chairperson, but in view of the facts and circumstances of the case including the fact that the place of accrual of cause of action lies within jurisdiction of the Southern Zone Bench of this Tribunal at Chennai, we are of the considered view that it will be appropriate if the case is further heard by the Southern Zone Bench of this Tribunal at Chennai.

Para -6. Accordingly, the Registry is directed to list the matter before the Southern Zone Bench of this Tribunal at Chennai on 30.05.2024 after obtaining orders from Hon'ble the Chairperson for transfer of the case.

Para -7. Report of the Joint Committee be filed within two months before the Southern Zone Bench of this Tribunal at Chennai".

Whereas, in due compliance to the said Hon'ble National Green Tribunal (PB) order, the joint committee as constituted by the Hon'ble NGT(PB)

- i. District Environmental Engineer. Tamil Nadu Pollution Control Board, Maraimalai Nagar.
- ii. The Revenue Divisional Officer, RDO Office, Tambaram.
- iii. The Block Development Officer, Tiruporur Panchayat Union.

has inspected the premises of M/s. SBIOA Unity Enclave at Mambakkam, Chengalpattu District on 14.05.2024 and reported the following:

1. The unit of M/s. State bank of India Officer's Association (Chennai Circle)- Unity Enclave., located at S.F.No 17/2,17/3., etc., Mambakkam village, Tiruporur Taluk, Kancheepuram District (now Chengalpattu district) for construction of residential complex as with total built up area of 316187.66 sqm with 2100 Dwelling units for which the unit has obtained Environmental Clearance from SEIAA, Chennai and Consent to establish under the Water(P&CP) Act, 1974 and the Air(P&CP) Act, 1981 from the TNPC Board vide proceedings dated 17.04.2015 valid for two years.
2. The construction of the residential apartment was completed and the same was maintained by the SBIOA Unity Enclave Owner's Welfare Association, Mambakkam without obtaining consent to operate from the Board.
3. Sewage Treatment Plant comprises of Bar Screen Chamber, Grit Chamber, Equalization Tank, Aeration Tank – Sequential Batch Reactor-3 Nos., Pre filtration and decant water tank, Sludge Holding Tank, Pressure Sand Filter-2 Nos., Activated Carbon Filter-2 Nos., UV System (Not provided), Filter Press-2 Nos., Treated Water Tank.
4. The STP provided was below the ground level (basement of block M) and out of the 8 Air Blowers installed in the STP only 3 are in operation (CTE was issued to the unit with a condition that the unit shall provide above ground level STP (1 x 1350KLD) capacity.



TAMIL NADU POLLUTION CONTROL BOARD



5. The raw sewage from the residential apartment is collected in the collection tank. Raw sewage from the collection tank is pumped into Sequencing Batch Reactor Tank 1, 2 & 3. It was noticed that the pipe line from collection tank to Sequencing Batch Reactor Tank 1 is damaged.
6. The sewage from the Sequencing Batch Reactor Tank is pumped into the decant water tank and further it is sent to Filter Feed Tank. Other components such as Pressure sand filter (2 Nos.), Activated carbon filter (2 Nos.), and Filter Press (2 Nos) are not in operation.
7. The partially treated water from the filter feed tank is being utilized for toilet flushing and remaining water is being discharged into adjoining open land (Temple land as reported by revenue department) outside the unit premises through pipe line.
8. The log book was not properly maintained for the operation of the sewage treatment plant.
9. The proponent has not provided flow meters at the inlet and outlet of STP. Hence, the quantity of sewage treated and utilized/disposed in the STP was not ascertained.
10. The proponent has not provided separate energy meters for STP.
11. The samples were collected from the following points
 - I. Inlet to STP
 - II. Outlet from STP
 - III. Toilet flush water,
 - IV. Open well water
 - V. Stagnated water outside the premises and sent to District Environmental Lab, Tamilnadu Pollution Control Board, Maraimalai Nagar for analysis of pH, BOD, TSS.
12. The sample collected from stagnation water on open land outside the unit premises and open well water are sent to Advanced Environmental Laboratory, Tamilnadu Pollution Control Board Guindy for analysis of Bacteriological parameters.
13. The unit has installed Diesel Generator set of 500 kVA capacity – 3 Nos. with acoustic enclosure for the residential apartment and Diesel Generator set of 500 kVA capacity – 2 Nos. for Commercial building. (Consent to Establish was issued to the unit for DG set of 750 KVA -3 Nos and DG sets 500 KVA-2 Nos).
14. During the time of inspection odour was felt by the members of the committee in the STP area.

In addition to the above, the Joint Committee constituted by the Hon'ble National Green Tribunal (NGT), Principal Bench (PB) has recommended to levy the Environmental Compensation for the above said violations.

Whereas, Central Pollution Control Board has formulated the methodology to assess and recover compensation under "CPCB Methodology for assessing Environmental Compensation and Action Plan to utilize the fund" for the following cases as per the NGT(PB) order dated:03.08.2018 in OA No. 593/2017 :

- a) Discharges in violation of consent conditions, mainly prescribed standards/consent limits.
- b) Not complying with the directions issued such as direction for closure due to non installation of OCEMS, non adherence to the action plans submitted etc.,
- c) Intentional avoidance of data submission or data manipulation by tampering the Online Continuous Emission/Effluent Monitoring systems.
- d) Accidental discharges lasting for short durations resulting into damage to the environment.
- e) Intentional discharges to the environment – land, water and air resulting into acute injury or damage to the environment.
- f) Injection of treated/partially treated/untreated effluents to ground water.

Hence, the Joint Committee vide reference 2nd cited has calculated the Environmental Compensation to be levied to the proponent as follows for the above said violations:

Calculation of Environmental Compensation based on the CPCB Guidelines:

Environmental Compensation Formula

$$EC = PI \times N \times R \times S \times LF$$

Where

EC-Environmental compensation

PI-Pollution index of industry sector

N-Number days of violation took place

R-A factor in Rs for EC

S-Factor for scale of operation

LF-Location Factor

Note:

- i) The industrial sectors have been categorized into Red, Orange and Green based on their pollution index in the range of 60-100, 41-59 and 21-40 respectively. It was suggested that the average pollution index of 80, 50 and 30 may be taken for calculating the Environmental compensation for Red, Orange and Green Categories of industries respectively



TAMIL NADU POLLUTION CONTROL BOARD

- ii) N, number of days for which violation took place is the period between the day of violation observed due date of directions compliance and the day of compliance verified by PCB/SPCB/CPCB
- iii) R, is a factor in rupees, which may be a minimum of 100 and maximum of 500. It is suggested to consider R as 250, as the Environmental Compensation in cases of Violation
- iv) S could be based on small/medium/large industries categorization which may be 0.5 for micro or small, 1 for medium and 1.5 for large units
- v) LF, could be based on the population of the city/town and location of the industrial unit. For the industrial unit located within municipal boundary or upto 10 Km distance from the municipal boundary of the city/town, following factors (LF) may be used

S.No.	Population (Million)	Location Factor (LF)
1.	Less than 1	1.0
2.	1 to <5	1.25
3.	5 to <10	1.5
4.	10 and above	2.0

- Environmental Compensation to the premises of M/s. SBIOA Unity Enclave located at S F No 17/2,17/3,17/4, etc., Mambakkam village, Tiruporur Taluk, Chengalpattu District is calculated as follows
- The date of violation observed: 21.09.2023
- Pollution Index for Red category industries as per CPCB Guidelines – 80
- Number of days-239 (from the date of violation noticed to till the date, 16.05.2024)
- R as per CPCB Guidelines-250
- S as per CPCB Guidelines-1.5
- LF as per CPCB Guidelines -1.0


$$\text{Environmental Compensation (EC)} = \text{PI} \times \text{N} \times \text{R} \times \text{S} \times \text{LF}$$

- in Rs = 80x239x250x1.5x1.0

Now, therefore, in view of the above facts, you are hereby directed to show cause under Section 5 of the Environmental Protection Act, 1986 to explain for the violations committed by the unit as mentioned above and why Environmental Compensation shall not be imposed to the developer/project proponent M/s. SBIOACC (Chennai Circle) of M/s. SBIOA Unity Enclave, S.No. 17/2 etc, Mambakkam Village, Tiruporur Taluk, Chengalpattu District for the violations/non compliance mentioned above.

It is informed that non-receipt of any reply within the prescribed period will be construed that you have no satisfactory explanation to offer for the above said contraventions and action will be taken on merits in accordance with law.

The receipt of this proceeding shall be acknowledged.


For Chairperson
8/10/2004

To

The General Secretary
SBIOACC(Chennai Circle)
(Promoter of M/s. SBIOA Unity Enclave)
No, 84, Rajaji Salai, Chennai-600001.

Copy to

1. The Joint Chief Environmental Engineer (Monitoring),
Tamil Nadu Pollution Control Board,
Chengalpattu- for information.
2. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar- for information and necessary action.
3. Technical File.


SBIOA UNITY ENCLAVE OWNERS' WELFARE ASSOCIATION, MAMBAKKAM

MEDVAKKAM ROAD, MAMBAKKAM, CHENNAI - 600 127.
 PHONE : 044 - 2954 0177, e-mail : sbloaunityenclave@gmail.com
 Register No. : 62/2016

No.OWA/24-25/09

Dated: 05.08.2024

To

The Chairperson
 Tamil Nadu Pollution Control Board,
 No.76, Anna Salai, Gulindy,
 Chennai – 600 032.

Proceeding No.T2/TNPCBd/F.019084/MMN/RLW&A/2024-1, 2 & 3 dated 10.06.2024

We refer to your following letters

- i. PCB letter No.T2/TNPCBd/F.019084/MMN/RLW&A/2024 – 1 dated 10.6.2024;
- ii. PCB letter No.T2/TNPCBd/F.019084/MMN/RLW&A/2024 – 2 dated 10.6.2024 and
- iii. PCB letter No.T2/TNPCBd/F.019084/MMN/RLW&A/2024 – 3 dated 10.6.2024.

Based on your observations we have taken war footing efforts to revamp the STP to comply with your directions.

We wish to submit before you the various actions/ steps initlated by us for operating the STP in full compliance with the norms prescribed by PCB:

- The cyclonic rains of Dec 2023 has thrown the entire city out of gear. To take care of the residents in the 1875 flats, huge funds have been spent on energy itself (for purchase of diesel for the generators). Our funds position got impacted owing to the huge expenses incurred on maintenance of 69 Lift, purchase of pumps/ motors to replace the damaged machines.
- However, we have taken up all the improvement/ development works in right earnest and has appointed a new Service Provider for taking care of the STP.

I. **With regard to your letter No.2024-1**

We furnish below our response for each of the conditions stipulated in the letter:

1. The Association shall operate and maintain the STP components continuously & efficiently so as to achieve the treated sewage standards prescribed by the Board consistently.



Response:**A. Improvement of STP works already carried out:**

- a. We had 3 sets of Filter Press system. As of now we have repaired and put into operation 2 sets of Filter Press system (to convert the sludge into manure).
- b. Carried out replacement of materials for one set of Pressurised Sand Filter (PSF) & Activated Carbon Filter (ACF), which has been made functional.
- c. The Ultra-violet (UV) Disinfection system – Replaced all damaged UV lights and chokes. Now Four sets of UV disinfections system with each set having 12 UV lights have been installed.
- d. Separate hypo dosing system for flush water pipeline have also been carried out.
- e. Carried out cleaning of the Decantation Tank, Sludge Holding Tank, Pre-filtration Tank & Final Treated Water Tank.
- f. All the 8 Air blowers (6 numbers of TMVT/ 20 HP blowers & 2 numbers of TMVT / 15 HP blowers) have been made fully functional.
- g. Installing HDPE pipeline

The MS Pipe, which is used for filling sewage from Equalisation tank to the SBRs, was corroded in few places. This has been replaced with HDPE pipeline with Non-Return Valve. For proper installation civil structure support work was carried out. On account of this the leakages have been resolved inside the plant.

- h. Installation of Flow Meters

Six numbers of EMFMs installed – one for the inlet and 5 for various outlets, viz. three numbers for the treated water for flush usage, one number for garden usage and one for the excess treated water outer pipeline for irrigation.

- i. Installation of High Speed (15 HP) Raw Sewage Transfer Pump.

Initially we had Self-Prime coupled pumps of 10 HP & 7.5 HP for filling purpose, and it took around four and half hours. To reduce the time for filling and to increase the time for treatment, a New High Speed Submersible sludge pump (15 HP LUBI pump with 150 mm delivery and maximum capacity of 76 LPS) has been purchased. The 15 HP pump weighs 365Kg. In order to handle these types of heavy machines/ pumps, for repairs, a specially customized 1.5-ton crane with remote controlled switches support is also installed.



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TNPC Board and shall not let out treated / untreated sewage from the premises at any point of time.

3. Until such time, the said site is covered with CMWSSB outlet/sewer line, the association shall make necessary arrangements to collect the treated sewage of 683 KLD through GPS fitted Authorised tanker lorries and dispose the same into the nearby CMWSSB STP with necessary permission

Response for the Condition No.2 & 3:

On fixing the Flow Meter we have ascertained the quantum of raw sewage getting into the system is in the range of 650 to 700 KLD.

- Out of this 32 to 35% of Treated Water is used for Toilet Flushing, which is around 245 KLD.
 - Since we have developed our own nearby land of 7 acres for the development of Green Belt, the total water used in gardening/ Green Belt is around 125 KLD. We have requested the Mambakkam Village Panchayat Authorities to permit us to utilise our OSR land to the extent of 2.54 acres for the development of Green Belt by utilising the Treated Sewage water, which is expected to increase the quantum by approximately 35 KLD.
 - Apart from above we have requested the Management of SBIOA Educational Trust to water their plants in 18 acres of land, where they have planted saplings. By this we can utilise the quantum of 200 KLD.
 - In the meanwhile, we are taking up with the Forest Department to water their plants, which are nearby to our premises, with the treated sewage. We are also planning to hire a tanker for watering the avenue trees with excess treated sewage.
4. STP tanks shall not be cleaned manually, and it should be carried out only by mechanical system with high level supervision.

Response:

We assure that the STP will not be manually cleaned. If at all required, we shall use the mechanical system with high level supervision.

5. The Association shall utilize the sludge generated from the STP as manure for gardening.

Response:

The sludge will be used to prepare manure along with the Garden and Kitchen waste.



- j. To guard the machineries & pumps from the Fluctuating Electrical supply we have provided separate Electrical Control Panels.

For carrying out the above revamping works of the STP we have incurred an expenses of Rs.43.16 lacs apart from the monthly Service Charges paid (Rs.3.20 lacs) to the Service Provider.

B. On-going Improvement works

a. Filter Press System

The 3rd set of Filter Press System in the STP is under repair and the same shall be put into operations within a month's time.

b. Separation of the SBR tanks:

We have 3 SBR chambers, each with a capacity of 300 KL. We have planned to separate the SBR chambers by blocking the openings in the separation walls. This is to help us improve the treatment process and the processing can be carried out in more number of batches. This is expected to be completed by first week of Aug 2024.

c. Repairing/ Refurbishing the Air Ducts / Ventilators:

We have already provided pucca ventilation system with both Fresh Air and Exhaust systems. Put in place the Fresh Air System (Siemens – 20 HP motor) with Air Ducts, for supplying fresh air into the STP, and Exhaust system (Siemens – 25 HP motor) to take away any toxic gas from the STP and to push it outside through a tall chimney, erected for a height of more than 160 feet. Due to aging these air ducts require repairing / refurbishing. We have called for quotations to carry out this work, which is expected to be completed within a months' time.

d. Fixing of H₂S, CH₄, gas detectors:

We have called for quotations from the Vendors for fixing of the Gas Detectors. We are planning to complete this work within a months' time.

e. To carryout the replacement of the standby PSF & ACF:

We have 2 sets of PSF & ACF media. One set has been replaced and made operational. The 2nd set, the standby, we are planning to operationalise in 45 days' time, when we expect to channelize funds for this exercise.

For the above works we have estimated an expense of Rs.40 lacs.

2. The Association shall make necessary arrangements to utilise the treated sewage of 523 KLD for Toilet flushing, 75 KLD for gardening/ green belt development and 683 KLD through CMWSSB outlet as per the consent of



6. The bio-degradable solid waste, non-biodegradable solid waste, STP sludge, etc. generated from the activity shall be properly collected, segregated and disposed as per the provision of Solid Waste Management Rules, 2016 without accumulation within the premises.
7. It shall be ensured that Organic Waste Converter of adequate capacity shall be provided to handle the Bio-degradable waste generated from the premises.

Responses for the Condition No.6 & 7:

The bio-degradable and non-biodegradable wastes are being segregated at Household level and the dry wastes are being handed over to M/s Bintix Ltd. for further processing of Dry waste scientifically.

We are in the process of collecting quotations to establish on site composting facilities (partially mechanical within the premises) and we assure that the composting facility shall be commissioned within 3 months.

II. With regard to your letter No.2024-2

We furnish below our response for each of the conditions stipulated in the letter:

1. To obtain Consent to Operate (under Water (P&CP) Act 1974 as amended and Air (P&CP) Act 1981 as amended) and stop discharge of untreated sewage into the nearby land immediately.

Response:

We are in the process of collecting the required information/ data to apply to & obtain the Consent to Operate from the Board and the same shall applied on or before 15th August 2024.

2. To provide the EMFMs with automatic recorder & display arrangement at the inlet/outlet of STP and at the disposal points of the treated sewage for gardening, toilet flushing & at the pipeline leading to the Lorry tanker to transport the excess quantity of treated sewage.

Response:

We have already fixed SIX (6) EMFMs with display arrangement at the inlet/ outlet of STP and at the disposal points of the treated sewage for gardening, toilet flushing & at the outer pipeline leading to the Lorry tanker/ for Irrigation. In order to have automatic recording of the readings all the EMFMs are getting connected to a server and the same shall be fixed before 15th August 2024.



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3. To provide water flow meter for the raw water supply with automatic recorder & display.

Response:

We have already installed an App (application) which monitors the inflow and outflow of the Raw Water on a real time basis. In addition to this App, we are arranging for installation of flow meters with Automatic recorder, which shall be installed before 15th August 2024.

4. To provide separate energy meter for STP operation & maintain logbook for the operation of STP and assess the quantity of energy consumption.

Response:

We already had one which required minor repairs. We have carried out the repair and installed the same and the readings are getting recorded.

The Logbook with the required features has been brought out and the same has been brought into use.

5. To provide full-fledged mechanical ventilation arrangement.

Response:

We have already provided pucca ventilation system with both Fresh Air and Exhaust systems. Put in place the Fresh Air System (Siemens – 20 HP motor) with Air Ducts, for supplying fresh air into the STP, and Exhaust system (Siemens – 25 HP motor) to take away any toxic gas from the STP and to push it outside through a tall chimney, erected for a height of more than 160 feet. Due to aging these air ducts require repairing / refurbishing. We have called for quotations to carry out this work, which is expected to be completed within 30 days.

(This point relates to Point No.9 also)

6. To make all provisions for avoiding entry of storm water into STP

Response:

All sewage pits have been sealed with cement to avoid entry of storm water into STP.

7. To provide continuous monitoring system in STP for monitoring the emission of toxic gases such as H₂S, CH₄, etc.



Response:

We have contacted the Professionals in this field and shall arrange to complete this within 30 days.

8. To periodically analyse the treated water to assess the performance of STP

Response:

Every month we shall carryout the periodical analysis of the treated water through an Accredited Laboratory and shall report the same to PCB.

9. To ensure blower arrangements to suck & release the odorous gases, if any generated, from STP.

Response:

We have already provided pucca ventilation system with both Fresh Air and Exhaust systems. Put in place the Fresh Air System (Siemens – 20 HP motor) with Air Ducts, for supplying fresh air into the STP, and Exhaust system (Siemens – 25 HP motor) to take away any toxic gas from the STP and to push it outside through a tall chimney, erected for a height of more than 160 feet. Due to aging these air ducts require repairing / refurbishing. We have called for quotations to carry out this work, which is expected to be completed within 30 days.

(This point relates to Point No.5 also)

10. To relocate the STP to the Ground level with UV Disinfection system (as per the stipulation in the consent letter dated 17.4.2015)

Response:

We already have the UV System. However, it had few fused UV lights and chokes. We have replaced the fused UV lights and chokes. Now Four sets of UV disinfections system with each set having 12 UV lights have been installed.

11. To provide DG set as mentioned in the Consent letter dated 17.4.2015.

Response:

While applying for grant of certification we have assessed the power consumption for the entire project including individual flats. However, while completing the project we have provided power supply to all common areas, lifts, club house, all WTPs, STP and all pumps/ machineries, with the exclusion



of individual flats only. As the Bank has been providing UPS to individual officer of the Bank under the Bank's scheme for supply of Furniture & Fixtures, we have excluded the Individual flats under this purview.

As of now, we are utilising only upto 70% of the supply from one DG set of 500 KVA for the common areas, lifts, club house, all WTPs, STP and all pumps/machineries. But we have installed 3 DG sets of 500 KVA each. Hence, the present DG sets installed are found to be more than sufficient to meet the needs.

III. With regard to your letter No.2024-3

In this letter you have advised the formula for arriving at the quantum of penalty for violation / non-compliance of the norms of the PCB.

From the responses given above for your letters 2024-1 & 2 you can very well infer that we are sincere and committed in our efforts in running the STP in total compliance of the stipulations of the Board. In another 45 days' time we assure that the STP shall stand out as a model plant.

We request you not to penalise us. Your help / guidance in running the STP at this juncture will motivate us and boost our morale to run the STP efficiently.

IV. Our Request / Submission:

In view of the above, we once again request you not to penalise us and grant us 45 days' time to complete the above works.

Going forward we shall submit a fortnightly progress report on the ongoing works for your kind perusal.

Yours sincerely,

For SBIOAUE OWNERS' WELFARE ASSOCIATION
MAMBAKKAM



President
SBIOA Unity Enclave Owners' Welfare Association



Copy to

1. The Joint Chief Environmental Engineer (Monitoring),
Tamil Nadu Pollution Control Board,
Chengalpattu.
2. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar.



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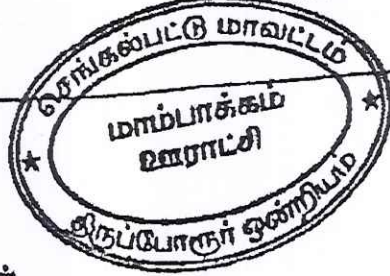


SBIOA UNITY ENCLAVE OWNERS' WELFARE ASSOCIATION, MAMBAKKAM

MEDAVAKKAM ROAD, MAMBAKKAM, CHENNAI 600 127

PHONE: 044-29540177, e-mail: sbioaunityenclave@gmail.com

Register No: 62/2016



25-08-2023

ஊராட்சி தலைவர்
மாம்பாக்கம் ஊராட்சி
மாம்பாக்கம்.

ஐயா,
பொருள் : மரங்கள் வைக்க அனுமதி கோருதல்.

புவி வெப்பமயமாதலை தடுக்க நமது அரசாங்கம் பல திட்டங்களை திட்டி செயலாற்றி வருவதை நாம் அறிவோம். அதில் முக்கியமானது அதிகமாக மரம் நடுவதாகும். அந்த அதீத முயற்சியில் பங்குபெற எங்கள் பாரத ஸ்டேட் வங்கி அதிகாரிகள் சங்க ஒற்றுமை வளாக உரிமையாளர்கள் நல சங்கமும், Exnora தன்னார்வ தொண்டு நிறுவனமும், இணைந்து எங்கள் வளாகத்திலும் சுற்றி உள்ள பகுதிகளிலும் சுற்றுச்சூழலை பாதுகாக்கும் மரங்களை நட்டு பராமரிக்க முடிவு செய்துள்ளோம். கடந்த 2011 ஆம் ஆண்டு எங்கள் ஒற்றுமை வளாகக் குடியிருப்பு கட்ட ஆரம்பித்த போது பொதுப் பயன்பாட்டிற்காக நாங்கள் 1.60 ஏக்கர் நிலத்தை மாம்பாக்கம் ஊராட்சிக்கு தானமாக வழங்கி இருந்தோம். தற்போது அந்த இடத்தில் மரங்களுடன் கூடிய தோட்டம் அமைத்து நல்ல முறையில் பராமரிக்க இருக்கிறோம். இதற்கு தங்கள் மேலான அனுமதி தருமாறு அன்புடன் கேட்டுக் கொள்கிறோம்.

நன்றி!

மரங்கல்பட்டு மாவட்டம்

N. Veethay

தலைவர்

மாம்பாக்கம் ஊராட்சி

இப்படிக்கு

தலைவர்

SBIOA UE உரிமையாளர்கள் நல சங்கம்.



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SBIOA UNITY ENCLAVE OWNERS' WELFARE ASSOCIATION, MAMBAKKAM

MEDVAKKAM ROAD, MAMBAKKAM, CHENNAI - 600127.

PHONE : 044 - 2954 0177, e-mail : sbioaunityenclave@gmail.com

Register No. : 62/2016

No.OWA/24-25/09

Date: 03.08.2024

To

The Correspondent,
SBIOA International School
Mambakkam, Chennai – 600127.

Dear Sir,

Permitting us to irrigate the saplings in your premises

The SBIOA Unity Enclave has been promoted by SBI Officers' Association (Chennai Circle), who are also your promotor and we both are the children of the parent body SBIOA (CC). As a sibling taking care of the other child you have been providing the surplus water from your well during the summer, when we faced water shortage. As we are adjacently located you could help us in this gesture. At the outset we place on record our sincere thanks for this gracious gesture.

2. We have also been extending our helping hand in your school admission process. In the same way we further extend to help you in irrigating the saplings & landscaping in your extensive premises (around 20 acres) of the school and colleges with the treated water from our premises. This will help in the overall reduction of drawal of ground water which will enable us to serve in the larger interest of the society.

3. We, therefore, request you to permit us to irrigate the saplings and the landscaping with the treated water from our premises.

Yours sincerely,



President
SBIOA Unity Enclave Owners' Welfare Association

Copy to The Secretary & Correspondent,
SBIOA Educational Trust
Anna Nagar, Chennai.

Received

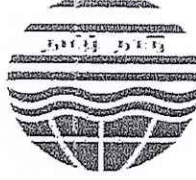
03.8.24



M.S. SUNDARARAMAN
PRINCIPAL
SBIOA International School
Polachery Main Road
Sonalur, Ch-127

Ammerene TV

41
018752



TAMIL NADU POLLUTION CONTROL BOARD

From	To
Er.K. Udayakumar, B.E., M.Tech., District Environmental Engineer, Tamil Nadu Pollution Control Board, Maraimalai Adigalar Street, Maraimalai Nagar. Chengalpattu District – 603 209	The Member Secretary, Tamil Nadu Pollution Control Board, No.76, Mount Salai, Guindy, Chennai – 600 032.

Lr.No.DEE/TNPCB/MMN /RL/F.2345/ 2024 Dated: 14/08/2024.

Sir,

Sub: TNPC Board – O/o.DEE, MMN - M/s. SBIOA Unity Enclave, S.F.No. 17/2 etc, Mambakkam village, Tiruporur Taluk, Chengalpattu District - Compliance on the Directions issued on 10.06.2024 - Report Submitted - Reg.

- Ref: 1. PROCEEDING No:T2/TNPCBd/F.019084/MMN/RLW&A/2024-1 Dated: 10.06.2024
2. PROCEEDING No:T2/TNPCBd/F.019084/MMN/RLW&A/2024-2 Dated: 10.06.2024
3. Proc. No.: T2 /TNPCB/F.019084/MMN/ Show Cause Notice/ 2024-3 dated: 10.06.2024
4. SBIOA Unity Enclave Owner's Welfare Association reply letter dated 05.08.2024
5. Boards Memo No. T2/TNPCB/F.19084/MMN/RL/2024, Dated: 08.08.2024
6. Inspection of the unit by the Assistant Engineer, TNPCB on 13/08/2024

With reference to the above, I submit to inform that Directions were issued to the developer/project proponent M/s. SBIOACC (Chennai Circle) of M/s. SBIOA Unity Enclave, S F No 17/2 etc., Mambakkam village, Tiruporur Taluk, Chengalpattu district vide references 1st & 2nd and also a Show Cause Notice was issued for why Environmental Compensation shall not be levied to the proponent vide reference 3rd cited. As per the reference 5th cited the unit M/s. SBIOA Unity Enclave was inspected by Assistant Engineer on 13/08/2024 and the compliance status on the Directions and SCN issued to the unit is submitted as follows.

S.No.	Direction issued	Units' reply dated 05.08.2024	Compliance
1.	The Association shall operate and maintain the STP components continuously & efficiently so as to achieve the treated sewage standards prescribed by the Board consistently.	<p>a. We had 3 sets of Filter Press system. As of now we have repaired and put into operation 2 sets of Filter Press system (to convert the sludge into manure).</p> <p>b. Carried out replacement of materials for one set of Pressurised Sand Filter (PSF) & Activated Carbon Filter (ACF), which has been made functional.</p> <p>c. The Ultra-violet (UV) Disinfection system- Replaced all damaged UV lights and chokes. Now Four sets of UV disinfections system with each set having 12 UV lights have been installed.</p> <p>d. Separate hypodosing system for flush water pipeline have also been carried out.</p> <p>e. Carried out cleaning of the Decantation Tank, Sludge Holding Tank, Prefiltration Tank & Final Treated Water Tank.</p> <p>f. All the 8 Air blowers (6 numbers of TMVT/ 20 HP blowers & 2 numbers of TMVT / 15 HP blowers) have been made fully functional.</p>	<p>Two filter press are in operation. The filter cake removed from filter press is found scattered near the filter press and reported it is used as manure within the premises (Photos taken during inspection is enclosed).</p> <p>No pumping machineries provided. Pressure Sand Filter (PSF) & Activated Carbon Filter (ACF) are not in operation.</p> <p>Ultra-violet (UV) Disinfection system is in operational condition.</p> <p>Hypo dosing system for flush water pipeline provided.</p> <p>Out of 8 numbers of Air blower, 2 number of Air blower were not in operation.</p>

	<p>g. Installing HDPE pipeline The MS Pipe, which is used for filling sewage from Equalisation tank to the SBRs, was corroded in few places. This has been replaced with HDPE pipeline with Non-Return Valve. For proper installation civil structure support work was carried out. On account of this the leakages have been resolved inside the plant.</p> <p>h. Installation of Flow Meters Six numbers of EMFMs installed- one for the inlet and 5 for various outlets, viz. three numbers for the treated water for flush usage, one number for garden usage and one for the excess treated water outer pipeline for irrigation.</p> <p>i. Installation of High Speed (15 HP) Raw Sewage Transfer Pump. Initially we had Self-Prime coupled pumps of 10 HP & 7.5 HP for filling purpose, and it took around four and half hours. To reduce the time for filling and to increase the time for treatment, a New High Speed Submersible sludge pump (15 HP LUBI pump with 150 mm delivery and maximum capacity of 76 LPS)</p>	<p>The SBIOA Unity Enclave Owner's Welfare Association has replaced old line with HDPE pipeline with Non-Return Valve.</p> <p>The unit has provided EMFM at the following locations.</p> <p>1 No. – at the outlet of Equalization tank. 2 Nos. - at the outlet of STP for Gardening 3 Nos. – at the outlet of STP to Over Head Tank for toilet flushing.</p> <p>Raw Sewage Transfer Pump provided :</p>
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		<p>has been purchased. The 15 HP pump weighs 365Kg. In order to handle these types of heavy machines/ pumps, for repairs, a specially customized 1.5-ton crane with remote controlled switches support is also installed.</p> <p>j. To guard the machineries & pumps from the Fluctuating Electrical supply we have provided separate Electrical Control Panels</p> <p>B. On-going Improvement works</p> <p><u>a. Filter Press System</u></p> <p>The 3rd set of Filter Press System in the STP is under repair and the same shall be put into operations within a month's time.</p> <p><u>b. Separation of the SBR tanks:</u></p> <p>We have 3 SBR chambers, each with a capacity of 300 KL. We have planned to separate the SBR chambers by blocking the openings in the separation walls. This is to help us improve the treatment process and the processing can be carried out in more number of batches. This is expected to be completed by first week of Aug 2024.</p>	<p>separate Electrical Control Panels provided</p> <p>Work is in progress</p> <p>As assured the works have not been completed</p>
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	<p><u>c. Repairing/ Refurbishing the Air Ducts/Ventilators:</u> We have already provided pucca ventilation system with both Fresh Air and Exhaust systems. Put in place the Fresh Air System (Siemens – 20 HP motor) with Air Ducts, for supplying fresh air into the STP, and Exhaust system (Siemens- 25 HP motor) to take away any toxic gas from the STP and to push it outside through a tall chimney, erected for a height of more than 160 feet. Due to aging these air ducts require repairing / refurbishing. We have called for quotations to carry out this work, which is expected to be completed within a months' time.</p> <p><u>d. Fixing of H₂S, CH₄, gas detectors:</u> We have called for quotations from the Vendors for fixing of the Gas Detectors. We are planning to complete this work within a months' time.</p> <p><u>e. To carryout the replacement of the standby PSF & ACF:</u> We have 2 sets of PSF & ACF media. One set has been replaced and made operational. The 2nd set, the standby, we are planning to operationalise in 45 days' time, when we expect to channelize funds for this exercise</p>	<p>Work is in progress</p> <p>The SBIOA Unity Enclave Owner's Welfare Association has not taken effective steps to start the work for installation and monitoring of toxic gases such as H₂S, CH₄, etc</p> <p>Work not started. The unit has assured that part of the STP component works will be completed within 45 days.</p>
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<p>2.</p>	<p>The Association shall make necessary arrangements to utilize the treated sewage of 523 KLD for Toilet flushing, 75 KLD for gardening/green belt development and 683 KLD through CMWSSB out let as per the consent of TNPC Board and shall not let out treated/untreated sewage from the premises at any point of time.</p>	<p>On fixing the Flow Meter we have ascertained the quantum of raw sewage getting into the system is in the range of 650 to 700 KLD.</p> <ul style="list-style-type: none">- Out of this 32 to 35% of Treated Water is used for Toilet Flushing, which is around 245 KLD.- Since we have developed our own nearby land of 7 acres for the development of Green Belt, the total water used in gardening/ Green Belt is around 125 KLD. We have requested the Mambakkam Village Panchayat Authorities to permit us to utilise our OSR land to the extent of 2.54 acres for the development of Green Belt by utilising the Treated Sewage water, which is expected to increase the quantum by approximately 35 KLD.- Apart from above we have requested the Management of SBIOA Educational Trust to water their plants in 18 acres of land, where they have planted saplings. By this we can utilise the quantum of 200 KLD.- In the meanwhile, we are taking up with the Forest Department to water their plants, which are nearby to our premises, with the treated sewage. We are also planning to hire a tanker for watering the avenue trees with excess treated sewage.	<p>The unit has not maintained log book for the quantity of treated sewage utilized for Toilet flushing, gardening/green belt development. The unit has not disposed the treated sewage through CMWSSB out let as per the consent issued. During inspection, it was noticed that the treated/untreated sewage is being discharged into open land of Sports Area owned by SBIOA Unity Enclave Owner's Welfare Association (Lat 12.834357° Lon 80.172023°) and adjoining open land (Lat 12.834629° Lon 80.172084°). The sample was collected from the stagnated water adjoining to the premises and submitted to DEL, Maraimalai nagar for analysis. Photos taken during inspection is enclosed.</p>
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3. Until such time, the said site is covered with CMWSSB outlet/sewer line, the association shall make necessary arrangements to collect the treated sewage of 683 KLD through GPS fitted Authorised tanker lorries and dispose the same into the nearby CMWSSB STP with necessary permission.		Not complied
4. STP tanks shall not be cleaned manually and it should be carried out only by mechanical system with high level supervision	We assure that the STP will not be manually cleaned. If at all required, we shall use the mechanical system with high level supervision.	The unit has assured to comply with
5. The association shall utilize the sludge generated from the STP as manure for gardening	The sludge will be used to prepare manure along with the Garden and Kitchen waste	The SBIOA Unity Enclave Owner's Welfare Association has not taken effective steps to utilize the sludge generated from the STP as manure for gardening.
6. The bio degradable solid waste, non-bio degradable solid waste, STP sludge, etc., generated from the activity shall be properly collected, segregated and disposed as per the provision of Solid Waste	The bio-degradable and non-biodegradable wastes are being segregated at Household level and the dry wastes are being handed over to M/s Bintix Ltd. for further processing of Dry waste scientifically. We are in the process of collecting quotations to establish on site composting facilities (partially	The SBIOA Unity Enclave Owner's Welfare Association has stated that the bio-degradable and non-biodegradable wastes are being segregated at Household level and the dry wastes are being handed over to M/s. Bintix Ltd. for further processing of Dry waste. But no

	Management Rules, 2016 without accumulation within the premises	mechanical within the premises) and we assure that the composting facility shall be commissioned within 3 months.	records was produced during inspection.
7.	It shall be ensured that Organic Waste Convertor of adequate capacity shall be provided to handle the Bio-degradable Waste generated from the premises.		Not complied. The SBIOA Unity Enclave Owner's Welfare Association has not provided Organic Waste Convertor to handle the Bio- degradable Waste generated from the premises.
8.	The project proponent shall apply and obtain consent to operate of the Board under the Water (P&CP) Act, 1974 as amended and Air (P&CP) Act, 1981 as amended immediately and stop the discharge of untreated sewage in to the nearby land immediately.	We are in the process of collecting the required information/ data to apply to & obtain the Consent to Operate from the Board and the same shall applied on or before 15th August 2024	The SBIOA Unity Enclave Owner's Welfare Association has not applied for the consent to operate and also during inspection it was noticed that the treated/untreated sewage is being discharged into open land of Sports Area owned by SBIOA Unity Enclave Owner's Welfare Association (Lat 12.834357° Lon 80.172023°) and adjoining open land (Lat 12.834829° Lon 80.172084°). The sample was collected from the stagnated water adjoining to the premises and submitted to DEL, Maraimalai nagar for analysis. Photos taken during inspection is enclosed.
9.	The project proponent shall provide the EMFMs with automatic recorder and display arrangement at the inlet/outlet of STP and at the	We have already fixed SIX (6) EMFMs with display arrangement at the inlet/outlet of STP and at the disposal points of the treated sewage for gardening, toilet flushing & at the outer pipeline	The unit has provided EMFM at the following locations. 1 No. – at the outlet of Equalization tank. 2 Nos. - at the outlet of STP for Gardening

<p>disposal points of the treated sewage for gardening, toilet flushing and at the pipeline leading to the Lorry tanker to transport the excess quantity of treated sewage.</p>	<p>leading to the Lorry tanker/ for irrigation. In order to have automatic recording of the readings all the EMFMs are getting connected to a server and the same shall be fixed before 15th August 2024.</p>	<p>3 Nos. – at the outlet of STP to Over Head Tank for toilet flushing. The SBIOA Unity Enclave Owner's Welfare Association has not taken effective steps to connect the pipeline leading to the Lorry tanker to transport the excess quantity of treated sewage. During inspection, it was noticed that the treated/untreated sewage is being discharged into open land of Sports Area owned by SBIOA Unity Enclave Owner's Welfare Association (Lat 12.834357° Lon 80.172023°) and adjoining open land (Lat 12.834829° Lon 80.172084°). The sample was collected from the stagnated water adjoining to the premises and submitted to DEL, Maraimalai nagar for analysis. Photos taken during inspection is enclosed.</p>
<p>10. The project proponent shall provide water flow meters for the raw water supply and it shall be fixed with automatic recorder and display</p>	<p>We have already installed an App (application) which monitors the inflow and outflow of the Raw Water on a real time basis. In addition to this App, we are arranging for installation of flow meters with Automatic recorder, which shall be installed before 15th August 2024</p>	<p>The SBIOA Unity Enclave Owner's Welfare Association has not provided water flow meters for the raw water supply</p>

11.	The project proponent shall provide separate energy meter for STP Operation and maintain logbook for the operation of the STPs and to assess the quantity of energy consumption	We already had one which required minor repairs. We have carried out the repair and installed the same and the readings are getting recorded. The Logbook with the required features has been brought out and the same has been brought into use.	The SBIOA Unity Enclave Owner's Welfare Association has provide separate energy meter for STP and logbooks were not maintained.
12.	The project proponent shall provide full-fledged mechanical ventilation arrangement in the STP.	We have already provided pucca ventilation system with both Fresh Air and Exhaust systems. Put in place the Fresh Air System (Siemens- 20 HP motor) with Air Ducts, for supplying fresh air into the STP, and Exhaust system (Siemens - 25 HP motor) to take away any toxic gas from the STP and to push >t outside through a tall chimney, erected for a height of more than 160 feet. Due to aging these air ducts require repairing / refurbishing. We have called for quotations to carry out this work, which is expected to be completed within 30 days.	Not complied. The SBIOA Unity Enclave Owner's Welfare Association has not provided full-fledged mechanical ventilation arrangement in the STP.
13.	The project proponent shall make all provisions for avoiding the entry of storm water into STPs which hampers the regular and efficient operation of the treatment system.	All sewage pits have been sealed with cement to avoid entry of storm water into STP	The SBIOA Unity Enclave Owner's Welfare Association has taken measures to prevent the entry of storm water into STP

14.	The project proponent shall provide continuous monitoring system in the STP area for monitoring the emission of toxic gases such as H ₂ S.CH ₄ , etc	We have contacted the Professionals in this field and shall arrange to complete this within 30 days	Not complied. The SBIOA Unity Enclave Owner's Welfare Association has not provided continuous monitoring system in the STP area for monitoring the emission of toxic gases such as H ₂ S.CH ₄ , etc
15.	The analysis of treated sewage shall be done periodically to assess the performance of the STP	Every month we shall carryout the periodical analysis of the treated water through an Accredited Laboratory and shall report the same to PCB	Not complied.
16.	The project proponent shall ensure that the blower arrangement to suck & release the odorous gas if any generated from collection cum equalization tank provided	We have already provided pucca ventilation system with both Fresh Air and Exhaust systems. Put in place the Fresh Air System (Siemens- 20 HP motor) with Air Ducts, for supplying fresh air into the STP, and Exhaust system (Siemens - 25 HP motor) to take away any toxic gas from the STP and to push it outside through a tall chimney, erected for a height of more than 160 feet. Due to aging these air ducts require repairing / refurbishing. We have called for quotations to carry out this work, which is expected to be completed within 30 days	Not complied. The SBIOA Unity Enclave Owner's Welfare Association has not provided blower arrangement to suck & release the odorous gas (if any) generated from collection cum equalization tank
17.	The project proponent shall relocate the STP of capacity 1350KLD provided to the above	We already have the UV System. However, it had few fused UV lights and chokes. We have replaced the fused UV lights and chokes. Now Four sets of	Not complied. The SBIOA Unity Enclave Owner's Welfare Association has not taken effective steps to

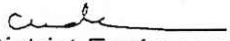
	ground level along with UV Disinfection system having 15 watts UV Lamp/ m ³ of treated sewage as per the condition stipulated in the Consent to Establish order dated: 17.04.2015.	UV disinfections system with each set having 12 UV lights have been installed	relocate the STP of capacity 1350 KLD provided to the above ground level as per the Consent to Establish order dated:17.04.2015
18.	The project proponent shall provide D.G sets of capacity as mentioned in the Consent to Establish order dated: 17.04.2015	<p>While applying for grant of certification we have assessed the power consumption for the entire project including individual flats. However, while completing the project we have provided power supply to all common areas, lifts, club house, all WTPs, STP and all pumps/ machineries, with the exclusion of individual flats only. As the Bank has been providing UPS to individual officer of the Bank under the Bank's scheme for supply of Furniture & Fixtures, we have excluded the individual flats under this purview.</p> <p>As of now, we are utilising only upto 70% of the supply from one DG set of 500 KVA for the common areas, lifts, club house, all WTPs, STP and all pumps/machineries. But we have installed 3 DG sets of 500 KVA each. Hence, the present DG sets installed are found to be more than sufficient to meet the needs.</p>	<p>Not complied.</p> <p>The SBIOA Unity Enclave Owner's Welfare Association has provided only D.G set of 500 KAV x 3Nos.</p> <p>The SBIOA Unity Enclave Owner's Welfare Association reported that as the Bank has been providing UPS to individual officer of the Bank under the Bank's scheme for supply of Furniture & Fixtures and the available D.G sets are more than sufficient to meet the requirements.</p>

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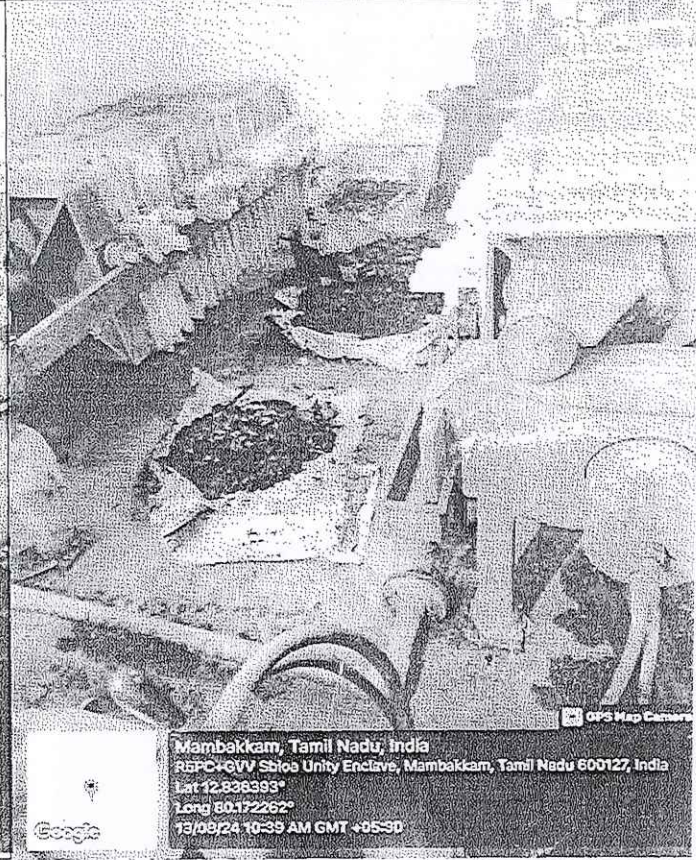
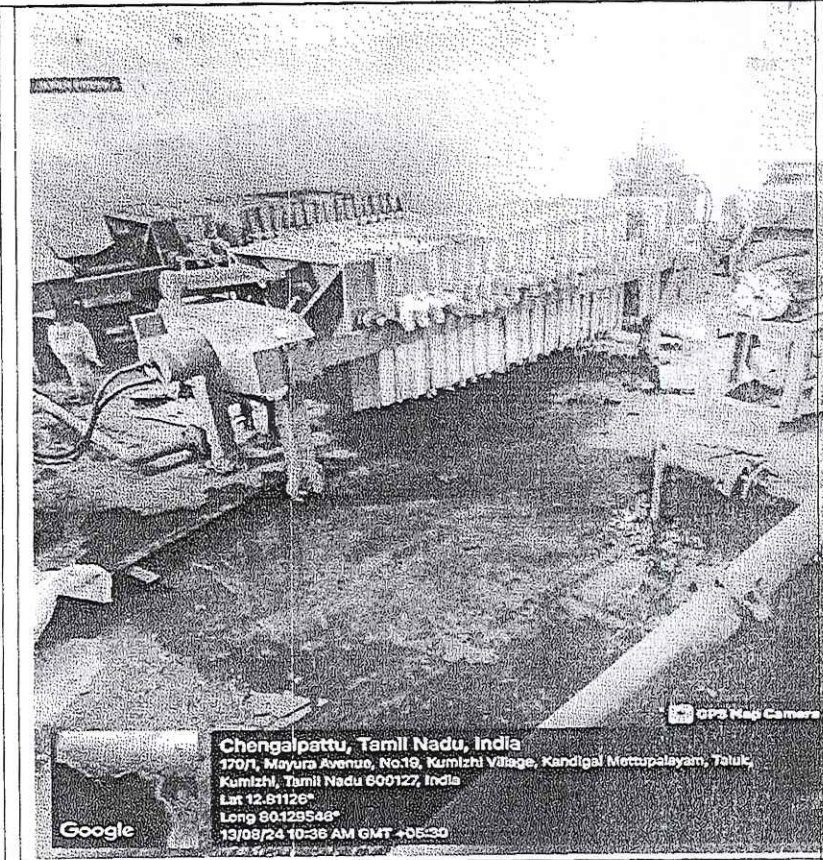
The President, SBIOA Unity Enclave Owner's Welfare Association in its letter dated 05.08.2024 has requested the Board not to penalise them and for another 45 days' time to complete the STP works. As the association has not remitted the Environmental Compensation of Rs. 71.70 lakhs as instructed by the Board and also not complied the Directions, it is submitted and recommended that a personal hearing may be conducted with M/s. SBIOA Unity Enclave Owner's Welfare Association at the Corporate Office, Guindy for taking further action.

This is submitted for kind information and necessary action please.

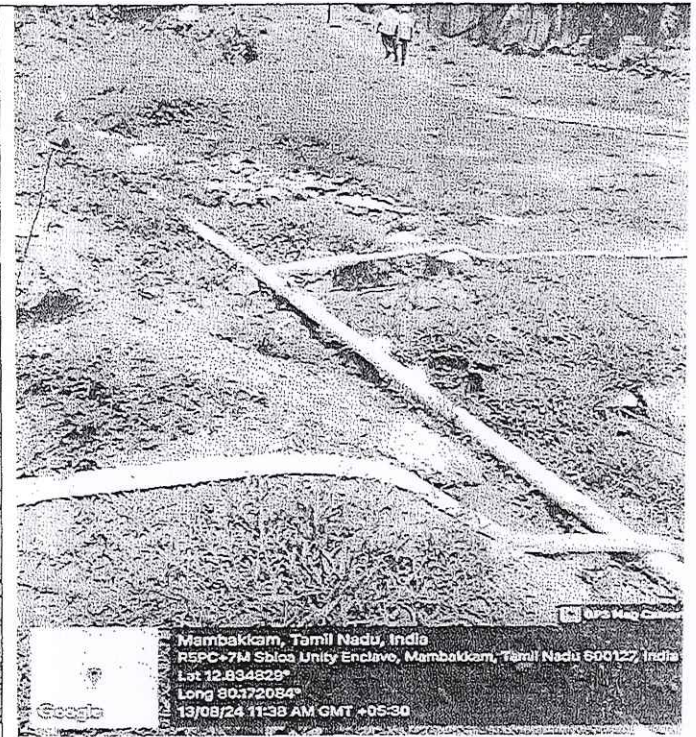
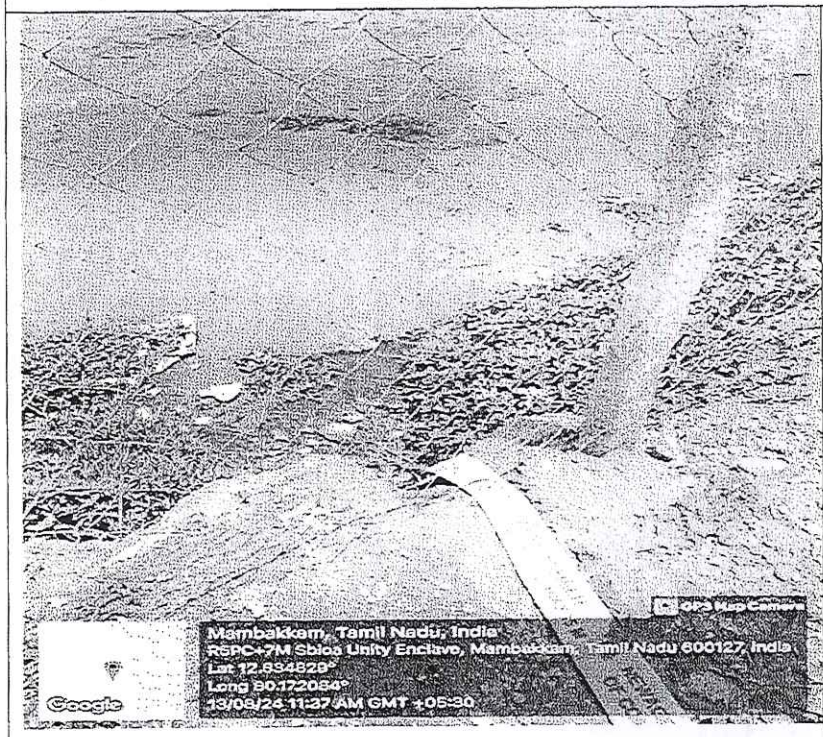

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar

Encl:

Photographs taken during inspection



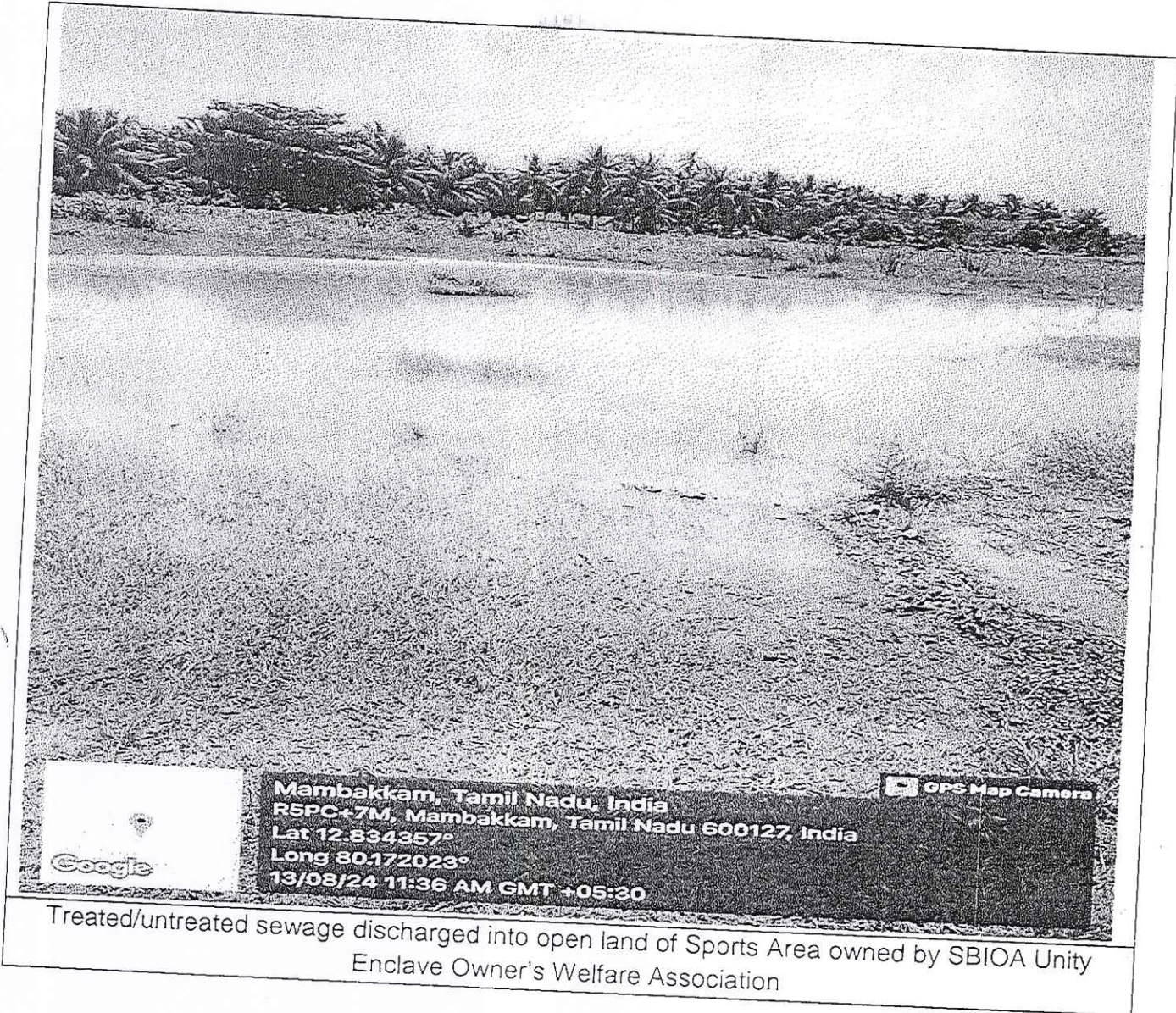
Filter cake from filter press is scattered near the filter press



Treated/untreated sewage discharged into adjoining open land

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Annexure VI

TAMIL NADU POLLUTION CONTROL BOARD**Memo No.T2 /TNPCB/F.019084/MMN /2024,D: 28.08.2024**

Sub: TNPCB - M/s. SBIOA Unity Enclave, S F No 17/2 etc., Mambakkam village, Tiruporur Taluk, Chengalpattu district -Requested to conduct personal hearing- regarding.

Ref: DEE, MMN Lr.No.DEE/TNPCB/MMN /RL/F.2345/ 2024 Dated: 14/08/2024.(Copy enclosed)

The attention of the JCEE(M), Tamil Nadu Pollution Control Board, Chengalpattu is invited to the subject cited, wherein the Board vide Proc. Dated: 10.06.2024 has issued direction, under Section 33-A of the Water (Prevention and Control of Pollution) Act, 1974 as amended & Section 31-A of Air (Prevention and Control of Pollution) Act, 1981 to the SBIOACC(Chennai Circle) (Promoter of M/s. SBIOA Unity Enclave) to comply with certain conditions mentioned therein and Show Cause Notice dated:10.06.2024 as to why Environmental Compensation shall not be levied to the proponent However, no reply has been received from the Proponent till date.

M/s. SBIOA Unity Enclave Owner's Welfare Association has been issued with separate direction dt:10.06.2024 to comply with certain conditions mentioned therein. To which a reply was furnished by the Association on 05.08.2024 and has requested the Board not to penalise them and for another 45 days' time to complete the STP works.

However, DEE, Maraimalai Nagar vide reference cited has furnished the compliance status of the directions issued and recommended that a personal hearing may be conducted with M/s. SBIOA Unity Enclave Owner's Welfare Association at the Corporate Office, Guindy.

In this regard, the JCEE(M), Chengalpattu along with DEE , Maraimalai Nagar is requested to conduct a personal hearing with the General Secretary, SBIOACC(Chennai Circle) (Promoter of M/s. SBIOA Unity Enclave) , M/s. SBIOA Unity Enclave Owner's Welfare Association with regard to the Direction & SCN issued to them respectively and furnish the specific remarks and recommendations on taking further necessary action against the developer and association and furnish report to Board.

Encl: as stated above

To

1. The Joint Chief Environmental Engineer(M),
Tamil Nadu Pollution Control Board,
Chengalpattu
2. The District Environmental Engineer
Tamil Nadu Pollution Control Board,
Maraimalai Nagar

[Signature]
For Chairperson
29/8/2024

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TAMILNADU POLLUTION CONTROL BOARD

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1/10/2024

ACE (EJ)

From

Dr. R. Ethirajan, M.E, Ph.D
The Joint Chief Environmental Engineer,
Tamil Nadu Pollution Control Board,
No.60, 2ndFloor, Bharathiyar Street,
Maraimalai Nagar,
Chengalpattu District-603209

To

The Member Secretary,
Tamilnadu Pollution Control Board,
76, Mount Salai, Guindy,
Chennai – 600 032.

Letter No: TNPCB/JCEE(M)/ F.No.03/2024 dated: 30.09.2024

Sir,

Sub: TNPCBoard-O/o.JCEE (M), Chengalpattu Zone- M/s. SBIOA Unity Enclave, S.No. 17/2 etc, Mambakkam Village, Tiruporur Taluk, Chengalpattu District Directions & show cause notice issued to . SBIOA Chennai Circle (Promoter of SBIOA unity enclave) & SBIOA Unity Enclave Welfare association – Personal Hearing conducted – report submitted- reg.

Ref: 1. Board Memo. No. T2/TNPCB/F.019084/MMN/2024 DATED: 28.08.2024
2. Proc. No. T2/TNPCB/F.019084/MMN/RL/W&A/2024-1,2,3 dated: 10.06.2024

I submit to inform that in the memo 1st cited above the JCEE(M),Chengalpattu was requested to conduct Personal hearing with the General Secretary, SBIOA Chennai Circle (Promoter of M/s. SBIOA Unity Enclave) and the M/s. SBIOA Unity Enclave Welfare Association with regard to the directions & Show cause notice issued to them vide Board Proceedings 2nd cited. Based on the above communication, Personal hearing was conducted with the President , SBIOA Chennai Circle & , The President , M/s. SBIOA Unity Enclave welfare Association on 27.09.2024 at O/o. JCEE(M), TNPCB, Chengalpattu Zone . The Secretary & two members from M/s. SBIOA Unity Enclave welfare association have also attended the Personal hearing.



TAMILNADU POLLUTION CONTROL BOARD

In this regard, the following are submitted

I. Preamble

1. A case was filed before the Hon'ble National Green Tribunal (NGT), Principal Bench (PB) in Application No.73 of 2024 by Thiru. D. Rakesh Kumar, a resident of M/s. SBIOA Unity Enclave against the State of Tamilnadu & Ors. for improper maintenance of Sewage Treatment Plant at the premises of M/s. SBIOA Unity Enclave, Mambakkam, Chengalpattu District.

2. The Hon'ble National Green Tribunal (NGT), Principal Bench (PB) New Delhi in its order dated 21.03.2024 in Original Application No.73 of 2024 in the matter of Thiru. Rakesh Kumar has directed inter alia that

" Para 4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Member Secretary, Tamil Nadu State Pollution Control Board, Commissioner, Municipal Corporation, Chennai and the District Magistrate, Chennai and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The Tamil Nadu Pollution Control Board will be the nodal agency for coordination and compliance."

Para 5. Even though in the present case cognizance has been taken by this Bench on the basis of letter petition received by post with approval and assignment under order of Hon'ble Chairperson, but in view of the facts and circumstances of the case Including the fact that the place of accrual of cause of action lies within jurisdiction of the Southern Zone Bench of this Tribunal at Chennai, we are of the considered view that it will be appropriate if the case is further heard by the Southern Zone Bench of this Tribunal at Chennai."



TAMILNADU POLLUTION CONTROL BOARD

3. In due compliance with the Hon'ble NGT(PB) order, Joint committee comprising the following officials was constituted
 1. District Environmental Engineer, TNPCB, Maraimalai nagar,
 2. The Revenue Divisional Officer, RDO Office, Tambaram
 3. The Block Development Officer, Tirupporur Panchayath unionand the Joint committee inspected the unit on 14.05.2024 and submitted the report to the Board with recommendations to be complied by the unit.
4. Based on the above, Board has issued direction under Section 33 A of the Water (Prevention and Control of Pollution) Act, 1974 as amended and under Section 31A of the Air (Prevention and control of pollution) Act, 1981 to M/s. SBIOA Unity Enclave Welfare Association and to M/s. SBIOA Chennai Circle (Promoter of M/s. SBIOA Unity Enclave) vide Proc. No. T2/TNPCB/F.019084/MMN/RL/W&A/2024-1 dated: 10.06.2024 & vide Proc. No. T2/TNPCB/F.019084/MMN/RL/W&A/2024-2 dated: 10.06.2024 respectively. Also, notice was issued to M/s. SBIOA Chennai Circle (Promoter of M/s. SBIOA Unity Enclave) under section 5 of Environment Protection Act, 1986 to show cause why Environmental Compensation shall not be imposed to the developer/ project proponent vide Proc. No. T2/ TNPCB/ F.019084/MMN/Show cause /2024-3 dated: 10.06.2024.
5. M/s. SBIOA Unity Enclave Welfare Association vide its letter dated: 05.08.2024 has furnished status of compliance with the Directions issued to Promoter and the Welfare association. Also furnished reply to the Show cause notice issued to the Promoter. In the above letter the unit has indicated various measures taken/to be taken for the improvement of STP and its efficient operation and also sought 45 days time to complete the pending works.
6. In this regard DEE, Maraimalai Nagar inspected the unit on 13.08.2024 and submitted his report vide Letter dated: 14.08.2024 furnishing the actual field status of compliance with the directions issued as submitted by the unit vide letter dated: 05.08.2024. Also informed that the unit has not remitted the Environmental Compensation of Rs.71.70 lakhs based on the show cause



TAMILNADU POLLUTION CONTROL BOARD

notice issued. He requested the Board to conduct personal hearing with the welfare association.

II. Personal hearing

7. Personal hearing was conducted with the President , SBIOA Chennai Circle & , The President , M/s. SBIOA Unity Enclave welfare Association on 27.09.2024 at O/o. JCEE(M), TNPCB, Chengalpattu Zone. The Secretary and two members from M/s. SBIOA Unity Enclave welfare association have also attended the Personal hearing. M/s. SBIOA Unity Enclave Welfare Association vide its letter dated: 27.09.2024 (copy enclosed) has furnished latest progress report on the actions taken & status of compliance with the Directions issued to Promoter and requested time up to 15.11.2024 to complete the revamping works.

8. Although the Promotor has not submitted any reply to Directions and show cause notice issued , the President represented the promoter has informed that they concur with the reply furnished by the Association vide letter dated: 05.08.2024. In this regard the promoter has also confirmed the same vide letter dated: 27.09.2024 (copy enclosed). In the said letter the promoter has also stated that they have handed over SBIOA Unity enclave project in 2018 to the owners constructed at cost to cost basis as a welfare measure.

9.a. Compliance with Directions issued to M/s. SBIOA Unity Enclave Welfare Association vide Proc. No. T2/TNPCB/F.019084/MMN/RL/W&A/2024-1 dated: 10.06.2024 as follows.

S.No	Directions	Compliance
1	The Association shall operate and maintain the STP components continuously & efficiently so as to achieve the treated sewage standards	The unit has informed that STP is in operation and all the components are operated continuously and efficiently.

O/o. JCEE (M), TNPCB, Chengalpattu Zone, No.60, 2nd Floor, Bharathiyar Street,
Maraimalai Nagar, Chengalpattu District - 603 209
E-Mail : jceemcpt@tnpcb.gov.in



TAMILNADU POLLUTION CONTROL BOARD

	<p>prescribed by the Board consistently.</p>	<p>RoA of sample collected by DEE on 14.05.2024 reveals that</p> <p>Treated Sewage</p> <p>(i) at STP outlet the parameter TSS is exceeding the standards prescribed by the Board.</p> <p>(ii) at Flush tank the parameter BOD & TSS are exceeding the standards</p> <p>Water Sample</p> <p>(ii) RoA of water sample collected from open land outside reveals that the parameter TSS is exceeding the standards prescribed by the Board.</p> <p>The unit has furnished ROA of treated sewage collected by the unit on 22.07.2024, analysed through Private laboratory and it reveals that the parameters analysed satisfy the standards prescribed by the Board.</p>
<p>2</p>	<p>The Association shall make necessary arrangements to utilize the treated sewage of 523 KLD for Toilet flushing, 75 KLD for gardening/green belt development and 683 KLD through CMWSSB out let as per the consent of TNPC Board and shall not let out treated/untreated sewage from the premises at any point of time.</p>	<p>The unit has informed that currently only 800 KLD of sewage is generated from the unit.</p> <p>The treated sewage is discharged in the following manner.</p> <p>200 KLD- Gardening on land of 6.5 Acres.</p> <p>200 KLD- Toilet flushing</p> <p>400 KLD – Tanker lorries</p>

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		<p>The unit has informed that it is pursuing with SBIOA Educational trust located adjacent to the unit to use 25 acre land area for green belt development using treated sewage.</p> <p><i>However, extent of land utilized for gardening at present is adequate only for 90 KLD of treated sewage. Also, the unit is not aware where the tanker lorries discharging the treated sewage collected from the unit.</i></p> <p><i>The unit was instructed to utilize treated sewage only on its own / leased land strictly adhering to hydraulic loading rate of 35 KLD/Hectare</i></p>
3	<p>Until such time, the said site is covered with CMWSSB outlet/sewer line, the association shall make necessary arrangements to collect the treated sewage of 683 KLD through GPS fitted Authorised tanker lorries and dispose the same into the nearby CMWSSB STP with necessary permission.</p>	<p>The unit has informed that currently 400 KLD of treated sewage is disposed through tanker lorries.</p> <p><i>The unit is not aware where, the tanker lorries are discharging the treated sewage collected from the unit.</i></p> <p><i>The unit has been instructed to ensure that the tanker lorries collecting treated sewage from the unit are discharging the treated sewage only at decanting facility of Perungudi STP and to maintain proper documents for the same.</i></p>
4	<p>STP tanks shall not be cleaned manually and it should be</p>	<p>Agreed to adhere.</p>



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TAMILNADU POLLUTION CONTROL BOARD

	carried out only by mechanical system with high level supervision.	
5	The association shall utilize the sludge generated from the STP as manure for gardening.	The unit has informed that the sludge generated is utilized as manure for gardening.
6	The bio degradable solid waste, non-bio degradable solid waste, STP sludge, etc., generated from the activity shall be properly collected, segregated and disposed as per the provision of Solid Waste Management Rules, 2016 without accumulation within the premises.	The unit has informed that the bio degradable solid waste, non-bio degradable solid waste, STP sludge, etc., generated from the activity are collected, segregated and disposed as per the provision of Solid Waste Management Rules, 2016 without accumulation within the premises through a private agency.
7	It shall be ensured that Organic Waste Convertor of adequate capacity shall be provided to handle the Bio- degradable Waste generated from the premises.	The unit has assured to provide Organic Waste converter to handle the Bio degradable waste generated.

9. b. Compliance with Directions issued to M/s. SBIOA Chennai Circle (Promotor of M/s. SBIOA Unity Enclave) vide Proc. No.T2/TNPCB/F.019084/MMN/RL/W&A/2024-2 dated: 10.06.2024 as follows.

S.No	Directions	Compliance
1	The project proponent shall apply and obtain consent to operate of the Board under the Water (P&CP) Act, 1974 as amended and Air (P&CP) Act, 1981 as amended immediately	The unit has informed that they will apply for CTO within a week. The unit also informed that discharge of treated / untreated

TAMILNADU POLLUTION CONTROL BOARD

	and stop the discharge of untreated sewage in to the nearby land immediately.	sewage into adjacent land has been stopped since 17.08.2024.
2	The project proponent shall provide the EMFMs with automatic recorder and display arrangement at the inlet/outlet of STP and at the disposal points of the treated sewage for gardening, toilet flushing and at the pipeline leading to the Lorry tanker to transport the excess quantity of treated sewage.	<p>The unit has informed that they have provided EMFMs at the following locations.</p> <ol style="list-style-type: none"> 1. STP inlet – 1 No. 2. STP Outlet - Treated sewage for gardening – 1No. 3. STP Outlet - Treated sewage for Toilet flushing – 3Nos. 4. STP Outlet -Disposal through tanker lorries. – 1No. <p>The unit has informed that automatic recorder and display arrangement will be provided within a fortnight.</p>
3	The project proponent shall provide water flow meters for the raw water supply and it shall be fixed with automatic recorder and display.	<p>The unit has informed that 3 Nos. of EMFMs are provided at inlet of 3 Nos. of water treatment plants.</p> <p>The unit has informed that automatic recorder and display arrangement will be provided within a fortnight.</p>
4	The project proponent shall provide separate energy meter for STP Operation and maintain logbook for the operation of the STPs and to assess the quantity of energy consumption.	The unit has informed that minor repair in existing energy meter is set right and is currently working. Proper log book for recording energy meeting readings will be made available within a fortnight.
5	The project proponent shall provide full fledged mechanical ventilation arrangement in the STP.	The unit has informed that ventilation arrangement has already been provided in the STP but not in a working condition <i>due to</i>



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		corrosion of ducts. This will be rectified and will be ^{put into} made working condition by end of October 2024.
6	The project proponent shall make all provisions for avoiding the entry of storm water into STPs which hampers the regular and efficient operation of the treatment system.	The unit has informed that provisions are already existing to prevent entry of storm water in to STP
7	The project proponent shall provide continuous monitoring system in the STP area for monitoring the emission of toxic gases such as H ₂ S, CH ₄ , etc.	The unit has informed that continuous monitoring system in the STP area for monitoring the emission of toxic gases such as H ₂ S, CH ₄ , etc will be provided by end of October 2024.
8	The analysis of treated sewage shall be done periodically to assess the performance of the STP.	<p>RoA of sample collected by DEE on 14.05.2024 reveals that</p> <p>Treated Sewage</p> <p>(i) at STP outlet the parameter TSS is exceeding the standards prescribed by the Board.</p> <p>(ii) at Flush tank the parameter BOD & TSS are exceeding the standards</p> <p>Water Sample</p> <p>(ii) RoA of water sample collected from open land outside reveals that the parameter TSS is exceeding the standards prescribed by the Board.</p> <p>The unit has furnished ROA of treated sewage collected by the unit on 22.07.2024, analysed</p>

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		through Private laboratory and it reveals that the parameters analysed satisfy the standards prescribed by the Board.
9	The project proponent shall ensure that the blower arrangement to suck & release the odorous gas if any generated from collection cum equalization tank provided.	The unit has informed that the blower (fresh Air Blower) and any the suction & release (the Exhaust system) of the odorous gases are functioning effectively. However, in few places the Air ducts got corroded due to aging and the same will be rectified by end of October 2024.
10	The project proponent shall relocate the STP of capacity 1350 KLD provided to the above ground level along with UV Disinfection system having 15 watts UV Lamp/m ³ of treated sewage as per the condition stipulated in the Consent to Establish order dated: 17.04.2015	<p>The unit has informed that it has replaced all damaged UV lights and chokes. Four sets of UV disinfections system with each set having 12 UV lights have been installed at a cost of Rs.4.50 lacs on 10.05.2024.</p> <p>Separate hypo dosing system for flush water pipeline have also been carried out.</p> <p>With regard to relocation of the STP, the joint committee has clearly indicated that the STP is located below the ground level.</p> <p>However, the unit is of wrong opinion that the STP provided is at the Ground level, not below the Ground level.</p> <p>Also informed that the entire infrastructure in the Plant was created at a very high cost and also connected all the discharges from the entire complex to the</p>



TAMILNADU POLLUTION CONTROL BOARD

		plant. However, the Air inflow and exhaust system have been properly laid. ot mentioned above)
11	The project proponent shall provide D.G sets of capacity as mentioned in the Consent to Establish order dated:17. 04 2015	The unit has informed that although the unit has not provided DG sets as per CTE conditions, the existing DG sets installed are fulfilling the power demand.

9.c. Show cause notice for Environmental Compensation

1.	<p>Notice was issued to the unit to show cause why environmental compensation as indicated below shall not be imposed for the violations noticed from 21.09.2023 to 16.05.2024 .</p> <p>Environmental Compensation EC = PI X N X R X S X LF</p> <p>In Rs.= 80 x 239 x 250 x 1.5 x 1.0</p>	<p>The unit has informed that they have taken several improvement measures for efficient operation of STP and requested not to punish them by imposing EC. The unit has not refuted the violations.</p>
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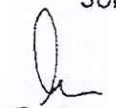
III Recommendations

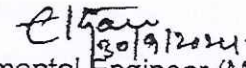
1. Directions may be issued to the unit for levying Interim Environmental compensation arrived by the Joint Committee based on the past violations.
2. The unit may be requested to furnish Bank guarantee for an amount of Rs.----
 -_ Lakhs to comply with the following conditions within 3 months
 - i. To obtain CTO
 - ii. To strictly comply with conditions of CTE with respect to treatment of sewage to the standards prescribed by the Board and with respect to Disposal of treated sewage



TAMILNADU POLLUTION CONTROL BOARD

- iii. To provide Automated Computer recording arrangement for all 6 Nos. of EMFMs provided at STP, 3 Nos. of EMFMs provided at Water Treatment plant
 - iv. To provide H₂S, CH₄ sensor in the STP area.
 - v. To provide Organic Waste Converter to treat the Bio degradable waste and compost and utilize the composted Waste as Manure.
 - vi. To provide OCEMS at the outlet of STP for continuous monitoring of quality of treated sewage for the parameters pH, TSS, BOD & COD.
 - vii. To connect OCEMS and EMFMs with the Water Quality Watch Centre of TNPCB
3. As the unit has reported it has taken further improvement measures to operate the STP efficiently and to monitor it effectively, DEE, Maraimalai Nagar may be requested to inspect and verify the current status of compliance with Directions issued for further necessary action.


30-9-24


30/9/2024
Joint Chief Environmental Engineer (M)
Tamil Nadu Pollution Control Board
Chengalpattu Zone.

By Speed Post



TAMIL NADU POLLUTION CONTROL BOARD



PROCEEDING No: T2/TNPCBd/F.019084/MMN/RL/W&A/2024-2, Dated: 14.10.2024

Sub: TNPCB - Industries – M/s. SBIOA Unity Enclave, S.No. 17/2 etc, Mambakkam Village, Thiruporur Taluk, Chengalpattu District – Direction under Section 33 A of the Water (Prevention and Control of Pollution) Act, 1974 as amended and under Section 31A of the Air (Prevention and control of pollution) Act, 1981 as amended – Regarding.

Ref: JCEE(M), CPT Letter No: TNPCB/JCEE(M)/ F.No.03/2024 dated: 30.09.2024

Whereas, a case was filed before the Hon'ble NGT (PB) in Application no. 73 of 2024 by Thiru. D. Rakesh Kumar against the State of Tamilnadu & Ors. for improper maintenance of Sewage treatment Plant at the premises of M/s. SBIOA Unity Enclave, Mambakkam, Chengalpattu District.

Whereas, the Hon'ble National Green Tribunal (NGT), Principal Bench (PB) New Delhi in its order dated 21.03.2024 in Original Application No.73 of 2024 in the matter of Thiru.Rakesh Kumar has directed the following, vide

"Para 4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Member Secretary, Tamil Nadu State Pollution Control Board, Commissioner, Municipal Corporation, Chennai and the District Magistrate, Chennai and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The Tamil Nadu Pollution Control Board will be the nodal agency for coordination and compliance.

Para 5. Even though in the present case cognizance has been taken by this Bench on the basis of letter petition received by post with approval and assignment under order of Hon'ble Chairperson, but in view of the facts and circumstances of the case including the fact that the place of accrual of cause of action lies within jurisdiction of the Southern Zone Bench of this Tribunal at Chennai, we are of the considered view that it will be appropriate if the case is further heard by the Southern Zone Bench of this Tribunal at Chennai.

Para 6. Accordingly, the Registry is directed to list the matter before the Southern Zone Bench of this Tribunal at Chennai on 30.05.2024 after obtaining orders from Hon'ble the Chairperson for transfer of the case.

Para 7. Report of the Joint Committee be filed within two months before the Southern Zone Bench of this Tribunal at Chennai".

No. 76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

Tel : 044-22353134 - 139 Fax : 044-22353068

Whereas, in due compliance to the said Hon'ble National Green Tribunal (PB) order, the joint committee as constituted by the Hon'ble NGT(PB)

- i. District Environmental Engineer. Tamil Nadu Pollution Control Board, Maraimalai Nagar.
- ii. The Revenue Divisional Officer, RDO Office, Tambaram.
- iii. The Block Development Officer, Tiruporur Panchayat Union.

has inspected the premises of M/s. SBIOA Unity Enclave at Mambakkam, Chengalpattu District on 14.05.2024 and reported certain observations as mentioned therein and the above, the Joint Committee has suggested certain recommendations to be complied by the proponent as stated therein in the above subject matter before the Hon'ble NGT.

Based on the above, Board has issued direction under Section 33 A of the Water (Prevention and Control of Pollution) Act, 1974 as amended and under Section 31A of the Air (Prevention and control of pollution) Act, 1981 to M/s. SBIOA Chennai Circle (Promoter of M/s. SBIOA Unity Enclave) vide Proc. No. T2 / TNPCB / F.019084 / MMN / RL / W&A / 2024-2 dated: 10.06.2024 to comply with certain conditions mentioned therein.

Whereas, M/s. SBIOA Unity Enclave Welfare Association vide its letter dated: 05.08.2024 has furnished status of compliance with the directions issued to Promoter and the Welfare association. Also furnished reply to the Show cause notice issued to the Promoter. In the above letter the unit has indicated various measures taken/to be taken for the improvement of STP and its efficient operation and also sought 45 days time to complete the pending works.

Whereas, in this regard DEE, Maraimalai Nagar inspected the unit on 13.08.2024 and submitted report vide Letter dated: 14.08.2024 furnishing the actual field status of compliance with the directions issued as submitted by the unit vide letter dated: 05.08.2024. He requested the Board to conduct personal hearing with the welfare association.

Whereas, Personal hearing was conducted with the President, SBIOA Chennai Circle & the President, M/s. SBIOA Unity Enclave welfare Association on 27.09.2024 at O/o. JCEE(M), TNPCB, Chengalpattu Zone. M/s. SBIOA Unity Enclave Welfare Association vide its letter dated: 27.09.2024 has furnished latest progress report on the actions taken & status of compliance with the Directions issued to Promoter and requested time up to 15.11.2024 to complete the revamping works.

Although the Promoter has not submitted any reply to Directions and show cause notice issued, the President represented the promoter has informed that they concur with the reply furnished by the Association vide letter dated: 05.08.2024. In this regard the promoter has also confirmed the same vide letter dated: 27.09.2024. In the said letter the promoter has also stated that they have handed over SBIOA Unity enclave project in 2018 to the owners constructed at cost to cost basis as a welfare measure.



TAMIL NADU POLLUTION CONTROL BOARD



Whereas, Compliance with Directions issued to **M/s. SBIOA Chennai Circle** (Promotor of **M/s. SBIOA Unity Enclave**) vide Proc. No. T2 / TNPCB / F.019084 / MMN / RL / W&A / 2024-2 dated: 10.06.2024 as follows.

S.No	Directions	Compliance
1	The project proponent shall apply and obtain consent to operate of the Board under the Water (P&CP) Act, 1974 as amended and Air (P&CP) Act, 1981 as amended immediately and stop the discharge of untreated sewage in to the nearby land immediately.	The unit has informed that they will apply for CTO within a week. The unit also informed that discharge of treated / untreated sewage into adjacent land has been stopped since 17.08.2024.
2	The project proponent shall provide the EMFMs with automatic recorder and display arrangement at the inlet/outlet of STP and at the disposal points of the treated sewage for gardening, toilet flushing and at the pipeline leading to the Lorry tanker to transport the excess quantity of treated sewage.	The unit has informed that they have provided EMFMs at the following locations. 1. STP inlet – 1 No. 2. STP Outlet - Treated sewage for gardening – 1No. 3. STP Outlet - Treated sewage for Toilet flushing – 3Nos. 4. STP Outlet -Disposal through tanker lorries. – 1No. The unit has informed that automatic recorder and display arrangement will be provided within a fortnight.
3	The project proponent shall provide water flow meters for the raw water supply and it shall be fixed with automatic recorder and display.	The unit has informed that 3 Nos. of EMFMs are provided at inlet of 3 Nos. of water treatment plants. The unit has informed that automatic recorder and display arrangement will be provided within a fortnight.
4	The project proponent shall provide separate energy meter for STP Operation and maintain logbook for the operation of the STPs and to assess the quantity of energy consumption.	The unit has informed that minor repair in existing energy meter is set right and is currently working. Proper log book for recording energy meeting readings will be made available within a fortnight.
5	The project proponent shall provide full fledged mechanical ventilation arrangement in the STP.	The unit has informed that ventilation arrangement has already been provided in the STP but not in a working condition due to corrosion of ducts. This will be rectified and will be put into working condition by end of October 2024.
6	The project proponent shall make all provisions for avoiding the entry of storm water into STPs which hampers the regular and efficient operation of the treatment system.	The unit has informed that provisions are already existing to prevent entry of storm water in to STP

7	The project proponent shall provide continuous monitoring system in the STP area for monitoring the emission of toxic gases such as H ₂ S, CH ₄ , etc.	The unit has informed that continuous monitoring system in the STP area for monitoring the emission of toxic gases such as H ₂ S, CH ₄ , etc will be provided by end of October 2024.
8	The analysis of treated sewage shall be done periodically to assess the performance of the STP.	RoA of sample collected by DEE on 14.05.2024 reveals that Treated Sewage (i) at STP outlet the parameter TSS is exceeding the standards prescribed by the Board. (ii) at Flush tank the parameter BOD & TSS are exceeding the standards Water Sample (ii) RoA of water sample collected from open land outside reveals that the parameter TSS is exceeding the standards prescribed by the Board. <u>The unit has furnished ROA of treated sewage collected by the unit on 22.07.2024, analysed through Private laboratory and it reveals that the parameters analysed satisfy the standards prescribed by the Board.</u>
9	The project proponent shall ensure that the blower arrangement to suck & release the odorous gas if any generated from collection cum equalization tank provided.	The unit has informed that the blower (fresh Air Blower) and any the suction & release (the Exhaust system) of the odorous gases are functioning effectively. However, in few places the Air ducts got corroded due to aging and the same will be rectified by end of October 2024.
10	The project proponent shall relocate the STP of capacity 1350 KLD provided to the above ground level along with UV Disinfection system having 15 watts UV Lamp/m ³ of treated sewage as per the condition stipulated in the Consent to Establish order dated: 17.04.2015	The unit has informed that it has replaced all damaged UV lights and chokes. Four sets of UV disinfections system with each set having 12 UV lights have been installed at a cost of Rs.4.50 lacs on 10.05.2024. Separate hypo dosing system for flush water pipeline have also been carried out. With regard to relocation of the STP, the joint committee has clearly indicated that the STP is located below the ground level. However, the unit is of wrong opinion that the STP provided is at the Ground level, not below the Ground level. Also informed that the entire infrastructure in the Plant was created at a very high cost and also connected all the discharges from the entire complex to the plant. However, the Air inflow and exhaust system have been properly laid. (ot mentioned above)
11	The project proponent shall provide D.G sets of capacity as mentioned in the Consent to Establish order dated:17. 04 2015	The unit has informed that although the unit has not provided DG sets as per CTE conditions, the existing DG sets installed are fulfilling the power demand.

In view of the above, JCEE(M), Chengalpattu recommended that direction under Section 33A of the Water Act may be issued to the Developer and also to furnish Bank guarantee to comply with the following conditions within 3 months.



TAMIL NADU POLLUTION CONTROL BOARD



Therefore, in exercise of the powers conferred under Section 31A of the Air (P&CP) Act 1981 as amended and under Section 33 A of the Water (P&CP) Act, 1974 as amended and, the Board issues the following directions to the **developer/project proponent M/s. SBIOACC (Chennai Circle) of M/s. SBIOA Unity Enclave, S.No. 17/2 etc, Mambakkam Village, Thiruporur Taluk, Chengalpattu District** to comply within **3 months**:

1. To obtain CTO from the TNPCB through TNOCMMS.
2. To strictly comply with conditions of CTE with respect to treatment of sewage to the standards prescribed by the Board and with respect to Disposal of treated sewage
3. To provide Automated Computer recording arrangement for all 6 Nos. of EMFMs provided at STP, 3 Nos. of EMFMs provided at Water Treatment plant
4. To provide H₂S, CH₄ sensor in the STP area.
5. To provide Organic Waste Converter to treat the Bio degradable waste and compost and utilize the composted Waste as Manure.
6. To provide OCEMS at the outlet of STP for continuous monitoring of quality of treated sewage for the parameters pH, TSS, BOD & COD.
7. To connect OCEMS and EMFMs with the Water Quality Watch Centre of TNPCB
8. In order to ensure the compliance of the above directions 1 to 7, the unit shall furnish a Bank Guarantee for **Rs. 20 Lakhs** valid for 2 (Two) years to the TNPCB within 15 days.
9. The unit shall ensure the compliance of all the above said conditions and furnish the compliance report to the Board.

Failure to comply with the above said direction will lead to issue of further directions for closure and stoppage of power supply to the unit under the Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended.

An action taken report shall be furnished to this office within a month with a monthly progress report on the action taken by the unit.

The receipt of this proceeding shall be acknowledged.

To
The General Secretary
SBIOACC (Chennai Circle)
(Promoter of M/s. SBIOA Unity Enclave)
No, 84, Rajaji Salai,
Chennai – 600 001.

60.22.2017/17/2/22

For Chairperson

[Signature]

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Copy to

1. The Joint Chief Environmental Engineer (Monitoring),
Tamil Nadu Pollution Control Board,
Chengalpattu- for information and necessary action please
2. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar- for information and necessary action please
3. Technical File.



TAMIL NADU POLLUTION CONTROL BOARD



Proc. No.: T2 /TNPCB/F.019084/MMN/ Direction/ 2024-1 dated: 14.10.2024

Sub: TNPCB. –Industries - M/s. SBIOA Unity Enclave, S.No. 17/2 etc, Mambakkam Village, Thiruporur Taluk, Chengalpattu District – to remit Environmental Compensation-Direction under Section 5 of the Environment (Protection) Act, 1986 as amended- Issued - Regarding.

- Ref:**
1. CPCB Methodology for assessing Environmental Compensation and Action Plan to Utilize the fund vide circular dated 24/05/2019
 2. DEE letter No. DEE/TNPCB/MMN/Hon'ble NGT(PB) O.A. No. 73 of 2024/2024 dt: 17.05.2024.
 3. Proc. No.: T2 / TNPCB / F.019084 / MMN / Show Cause Notice / 2024-3 dated:10.06.2024.
 4. JCEE(M), CPT letter No. TNPCB / JCEE(M) / F.No. 03 / 2024 dated:30.09.2024.

Whereas, a case was filed before the Hon'ble NGT (PB) in Application no. 73 of 2024 by Thiru. D. Rakesh Kumar against the State of Tamilnadu & Ors. for improper maintenance of Sewage Treatment Plant at the premises of M/s. SBIOA Unity Enclave, Mambakkam, Chengalpattu District.

Whereas, the Hon'ble National Green Tribunal (NGT), Principal Bench (PB) New Delhi in its order dated 21.03.2024 in Original Application No.73 of 2024 in the matter of Thiru.Rakesh Kumar has directed the following vide

"Para 4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Member Secretary, Tamil Nadu State Pollution Control Board, Commissioner, Municipal Corporation, Chennai and the District Magistrate, Chennai and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The Tamil Nadu Pollution Control Board will be the nodal agency for coordination and compliance.

Para 5. Even though in the present case cognizance has been taken by this Bench on the basis of letter petition received by post with approval and assignment under order of Hon'ble Chairperson, but in view of the facts and circumstances of the case including the fact that the place of accrual of cause of action lies within jurisdiction of the Southern Zone Bench of this Tribunal at Chennai, we are of the considered view that it will be appropriate if the case is further heard by the Southern Zone Bench of this Tribunal at Chennai.

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Para 6. Accordingly, the Registry is directed to list the matter before the Southern Zone Bench of this Tribunal at Chennai on 30.05.2024 after obtaining orders from Hon'ble the Chairperson for transfer of the case.

Para 7. Report of the Joint Committee be filed within two months before the Southern Zone Bench of this Tribunal at Chennai".

Whereas, in due compliance to the said Hon'ble National Green Tribunal (PB) order, the joint committee as constituted by the Hon'ble NGT(PB)

- i. District Environmental Engineer. Tamil Nadu Pollution Control Board, Maraimalai Nagar.
- ii. The Revenue Divisional Officer, RDO Office, Tambaram.
- iii. The Block Development Officer, Tiruporur Panchayat Union.

has inspected the premises of M/s. SBIOA Unity Enclave at Mambakkam, Chengalpattu District on 14.05.2024 and reported certain observations as mentioned therein and the above, the Joint Committee has suggested certain recommendations to be complied by the proponent as stated therein in the above subject matter before the Hon'ble NGT.

In addition to the above, the Joint Committee constituted by the Hon'ble NGT(PB) has recommended to levy the Environmental Compensation for the above said violations.

Whereas, Central Pollution Control Board has formulated the methodology to assess and recover compensation under "CPCB Methodology for assessing Environmental Compensation and Action Plan to utilize the fund" for the following cases as per the NGT(PB) order dated:03.08.2018 in OA No. 593/2017:

- a) Discharges in violation of consent conditions, mainly prescribed standards/consent limits.
- b) Not complying with the directions issued such as direction for closure due to non installation of OCEMS, non adherence to the action plans submitted etc.,
- c) Intentional avoidance of data submission or data manipulation by tampering the Online Continuous Emission/Effluent Monitoring systems.
- d) Accidental discharges lasting for short durations resulting into damage to the environment.
- e) Intentional discharges to the environment – land, water and air resulting into acute injury or damage to the environment.
- f) Injection of treated/partially treated/untreated effluents to ground water.

Hence, the Joint Committee vide reference 2nd cited has calculated the Environmental Compensation to be levied to the proponent as follows for the above said violations:

Calculation of Environmental Compensation based on the CPCB Guidelines:

Environmental Compensation Formula

$$EC = PI \times N \times R \times S \times LF$$

Where

EC-Environmental compensation

PI-Pollution index of industry sector



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N-Number days of violation took place

R-A factor in Rs for EC

S-Factor for scale of operation

LF-Location Factor

Note:

- i) The industrial sectors have been categorized into Red, Orange and Green based on their pollution index in the range of 60-100, 41-59 and 21-40 respectively. It was suggested that the average pollution index of 80, 50 and 30 may be taken for calculating the Environmental compensation for Red, Orange and Green Categories of industries respectively
- ii) N, number of days for which violation took place is the period between the day of violation observed due date of directions compliance and the day of compliance verified by PCB/SPCB/CPCB
- iii) R, is a factor in rupees, which may be a minimum of 100 and maximum of 500. It is suggested to consider R as 250, as the Environmental Compensation in cases of Violation
- iv) S could be based on small/medium/large industries categorization which may be 0.5 for micro or small, 1 for medium and 1.5 for large units
- v) LF, could be based on the population of the city/town and location of the industrial unit. For the industrial unit located within municipal boundary or upto 10 Km distance from the municipal boundary of the city/town, following factors (LF) may be used

S.No.	Population (Million)	Location Factor (LF)
1.	Less than 1	1.0
2.	1 to <5	1.25
3.	5 to <10	1.5
4.	10 and above	2.0

- Environmental Compensation to the premises of M/s. SBIOA Unity Enclave at S F No 17/2,17/3,17/4, etc., Mambakkam village, Tiruporur Taluk, Chengalpattu District is calculated as follows
- The Date of violation observed: 21.09.2023
- Pollution Index for Red category industries as per CPCB Guidelines – 80
- Number of days-239 (from the date of violation noticed to till the date, 16.05.2024)

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- R as per CPCB Guidelines-250
- S as per CPCB Guidelines-1.5
- LF as per CPCB Guidelines -1.0

Environmental compensation (EC) = $PI \times N \times R \times S \times LF$

$$= 80 \times 239 \times 250 \times 1.5 \times 1.0$$

$$= \text{Rs.} 71, 70, 000/-$$

Based on the above, Board has issued notice was issued to M/s. SBIOA Chennai Circle (Promoter of M/s. SBIOA Unity Enclave) under section 5 of Environment Protection Act, 1986 to show cause why Environmental Compensation shall not be imposed to the developer/ project proponent vide reference 3rd cited for the violations/non compliance mentioned above.

Whereas, M/s. SBIOA Unity Enclave Welfare Association vide its letter dated: 05.08.2024 has furnished status of compliance with the directions issued to Promoter and the Welfare association. Also furnished reply to the Show cause notice issued to the Promoter. In the above letter the unit has indicated various measures taken/to be taken for the improvement of STP and its efficient operation and also sought 45 days time to complete the pending works.

Whereas, in this regard DEE, Maraimalai Nagar inspected the unit on 13.08.2024 and submitted report vide Letter dated: 14.08.2024 furnishing the actual field status of compliance with the directions issued as submitted by the unit vide letter dated: 05.08.2024. Also informed that the unit has not remitted the Environmental Compensation of Rs.71.70 lakhs based on the show cause notice issued. He requested the Board to conduct personal hearing with the welfare association.

Whereas, Personal hearing was conducted with the President, SBIOA Chennai Circle & the President, M/s. SBIOA Unity Enclave welfare Association on 27.09.2024 at O/o. JCEE(M), TNPCB, Chengalpattu Zone. M/s. SBIOA Unity Enclave Welfare Association vide its letter dated: 27.09.2024 has furnished latest progress report on the actions taken & status of compliance with the Directions issued to Promoter and requested time up to 15.11.2024 to complete the revamping works.

Although the Promoter has not submitted any reply to Directions and show cause notice issued, the President represented the promoter has informed that they concur with the reply furnished by the Association vide letter dated: 05.08.2024. In this regard the promoter has also confirmed the same vide letter dated: 27.09.2024. In the said letter the promoter has also stated that they have handed over SBIOA Unity enclave project in 2018 to the owners constructed at cost to cost basis as a welfare measure.

Whereas, Compliance with Show cause notice for Environmental Compensation

<p>1.</p>	<p>Notice was issued to the unit to show cause why environmental compensation as indicated below shall not be imposed for the violations noticed from 21.09.2023 to 16.05.2024. Environmental Compensation EC = $PI \times N \times R \times S \times LF$ In Rs = $80 \times 239 \times 250 \times 1.5 \times 1.0$</p>	<p>The unit has informed that they have taken several improvement measures for efficient operation of STP and requested not to punish them by imposing EC. The unit has not refuted the violations.</p>
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In view of the above, the JCEE(M), Chengalpattu has recommended that directions may be issued to the unit (Developer) for levying Interim Environmental compensation arrived by the Joint Committee based on the past violations.

Now, therefore in view of the above, and in exercise of the powers conferred under Section 5 of the Environment (protection) Act, 1986, the Board hereby issues the directions to the **developer/project proponent M/s. SBIOACC (Chennai Circle) of M/s. SBIOA Unity Enclave, S.No. 17/2 etc, Mambakkam Village, Thiruporur Taluk, Chengalpattu District** to pay the amount of **Rs.71,70,000/- (Rs. Seventy One Lakhs Seventy Thousand only)** towards recovery of Interim Environmental Compensation to Tamil Nadu Pollution Control Board. The above said amount shall be remitted to the Tamil Nadu Pollution Control Board, No. 76, Mount Salai, Guindy, Chennai-32, through a D.D. drawn in favour of "TNPCB-Environmental Compensation Fund" payable at Chennai. Also, it is informed that the Environmental compensation shall be remitted within a month from the date of receipt of this proceeding.

Any Violation of this direction shall attract appropriate action as per the provision of the Acts and Rules implemented by the Tamilnadu Pollution Control Board including prosecution, closure of the unit and stoppage of the power supply etc., to your unit.

The receipt of this proceeding shall be acknowledged.

[Handwritten signature]
For Chairperson
[Handwritten signature]

To
The General Secretary
SBIOACC(Chennai Circle)
(Promoter of M/s. SBIOA Unity Enclave)
No, 84, Rajaji Salai,
Chennai – 600 001.

Copy to

1. The Joint Chief Environmental Engineer (Monitoring),
Tamil Nadu Pollution Control Board,
Chengalpattu- for information and necessary action please
2. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar- for information and necessary action please
3. Technical File.



TAMIL NADU POLLUTION CONTROL BOARD



PROCEEDING No:T2/TNPCBd/F.019084/MMN/RL/W&A/2024-3, Dated:14.10.2024

Sub: TNPCB - Industries – M/s. SBIOA Unity Enclave, S.No. 17/2 etc, Mambakkam Village, Thiruporur Taluk, Chengalpattu District – Direction under Section 33 A of the Water (Prevention and Control of Pollution) Act, 1974 as amended and under Section 31A of the Air (Prevention and control of pollution) Act, 1981 as amended – Regarding.

Ref: JCEE(M), CPT Letter No: TNPCB/JCEE(M)/ F.No.03/2024 dated: 30.09.2024

Whereas, a case was filed before the Hon'ble NGT (PB) in Application no. 73 of 2024 by Thiru. D. Rakesh Kumar against the State of Tamilnadu & Ors. for improper maintenance of Sewage treatment Plant at the premises of M/s. SBIOA Unity Enclave, Mambakkam, Chengalpattu District.

Whereas, the Hon'ble National Green Tribunal (NGT), Principal Bench (PB) New Delhi in its order dated 21.03.2024 in Original Application No.73 of 2024 in the matter of Thiru.Rakesh Kumar has directed the following, vide

"Para 4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and suggest appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of representatives of Member Secretary, Tamil Nadu State Pollution Control Board, Commissioner, Municipal Corporation, Chennai and the District Magistrate, Chennai and direct the same to meet within two weeks, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and suggest appropriate remedial action. The Tamil Nadu Pollution Control Board will be the nodal agency for coordination and compliance.

Para 5. Even though in the present case cognizance has been taken by this Bench on the basis of letter petition received by post with approval and assignment under order of Hon'ble Chairperson, but in view of the facts and circumstances of the case including the fact that the place of accrual of cause of action lies within jurisdiction of the Southern Zone Bench of this Tribunal at Chennai, we are of the considered view that it will be appropriate if the case is further heard by the Southern Zone Bench of this Tribunal at Chennai.

Para 6. Accordingly, the Registry is directed to list the matter before the Southern Zone Bench of this Tribunal at Chennai on 30.05.2024 after obtaining orders from Hon'ble the Chairperson for transfer of the case.

Para 7. Report of the Joint Committee be filed within two months before the Southern Zone Bench of this Tribunal at Chennai".

Whereas, in due compliance to the said Hon'ble National Green Tribunal (PB) order, the joint committee as constituted by the Hon'ble NGT(PB)

- i. District Environmental Engineer. Tamil Nadu Pollution Control Board, Maraimalai Nagar.
- ii. The Revenue Divisional Officer, RDO Office, Tambaram.
- iii. The Block Development Officer, Tiruporur Panchayat Union.

has inspected the premises of M/s. SBIOA Unity Enclave at Mambakkam, Chengalpattu District on 14.05.2024 and reported certain observations as mentioned therein and the above, the Joint Committee has suggested certain recommendations to be complied by the proponent as stated therein in the above subject matter before the Hon'ble NGT.

Based on the above, Board has issued direction under Section 33 A of the Water (Prevention and Control of Pollution) Act, 1974 as amended and under Section 31A of the Air (Prevention and control of pollution) Act, 1981 to M/s. SBIOA Chennai Circle (Promoter of M/s. SBIOA Unity Enclave) vide Proc. No. T2 / TNPCB / F.019084 / MMN / RL / W&A / 2024-2 dated: 10.06.2024 to comply with certain conditions mentioned therein.

Whereas, M/s. SBIOA Unity Enclave Welfare Association vide its letter dated: 05.08.2024 has furnished status of compliance with the directions issued to Promoter and the Welfare association. Also furnished reply to the Show cause notice issued to the Promoter. In the above letter the unit has indicated various measures taken/to be taken for the improvement of STP and its efficient operation and also sought 45 days time to complete the pending works.

Whereas, in this regard DEE, Maraimalai Nagar inspected the unit on 13.08.2024 and submitted report vide Letter dated: 14.08.2024 furnishing the actual field status of compliance with the directions issued as submitted by the unit vide letter dated: 05.08.2024. He requested the Board to conduct personal hearing with the welfare association.

Whereas, Personal hearing was conducted with the President, SBIOA Chennai Circle & the President, M/s. SBIOA Unity Enclave welfare Association on 27.09.2024 at O/o. JCEE(M), TNPCB, Chengalpattu Zone. M/s. SBIOA Unity Enclave Welfare Association vide its letter dated: 27.09.2024 has furnished latest progress report on the actions taken & status of compliance with the Directions issued to Promoter and requested time up to 15.11.2024 to complete the revamping works.

Although the Promoter has not submitted any reply to Directions and show cause notice issued, the President represented the promoter has informed that they concur with the reply furnished by the Association vide letter dated: 05.08.2024. In this regard the promoter has also confirmed the same vide letter dated: 27.09.2024. In the said letter the promoter has also stated that they have handed over SBIOA Unity enclave project in 2018 to the owners constructed at cost to cost basis as a welfare measure.



TAMIL NADU POLLUTION CONTROL BOARD



Whereas, Compliance with Directions issued to M/s. SBIOA Unity Enclave Welfare Association vide Proc. No. T2/TNPCB/F.019084/MMN/RL/W&A/2024-1 dated: 10.06.2024 as follows.

S.No	Directions	Compliance
1	The Association shall operate and maintain the STP components continuously & efficiently so as to achieve the treated sewage standards prescribed by the Board consistently.	<ul style="list-style-type: none"> ➤ The unit has informed that STP is in operation and all the components are operated continuously and efficiently. ➤ RoA of sample collected by DEE on 14.05.2024 reveals that ➤ Treated Sewage <ul style="list-style-type: none"> I. at STP outlet the parameter TSS is exceeding the standards prescribed by the Board. II. at Flush tank the parameter BOD & TSS are exceeding the standards ➤ Water Sample <ul style="list-style-type: none"> III. RoA of water sample collected from open land outside reveals that the parameter TSS is exceeding the standards prescribed by the Board. ➤ The unit has furnished ROA of treated sewage collected by the unit on 22.07.2024, analysed through Private laboratory and it reveals that the parameters analysed satisfy the standards prescribed by the Board.
2	The Association shall make necessary arrangements to utilize the treated sewage of 523 KLD for Toilet flushing, 75 KLD for gardening/green belt development and 683 KLD through CMWSSB out let as per the consent of TNPC Board and shall not let out treated/untreated sewage from the premises at any point of time.	<ul style="list-style-type: none"> ➤ The unit has informed that currently only 800 KLD of sewage is generated from the unit. ➤ The treated sewage is discharged in the following manner. <ul style="list-style-type: none"> I. 200 KLD- Gardening on land of 6.5 Acres. II. 200 KLD- Toilet flushing III. 400 KLD – Tanker lorries ➤ The unit has informed that it is pursuing with SBIOA Educational trust located adjacent to the unit to use 25 acre land area for green belt development using treated sewage. ➤ However, extent of land utilized for gardening at present is adequate only for 90 KLD of treated sewage. Also, the unit is not aware where the tanker lorries discharging the treated sewage collected from the unit. ➤ <u>The unit was instructed to utilize treated sewage only on its own / leased land strictly adhering to hydraulic loading rate of 35 Kl D/Hectare</u>

No. 76, MOUNT SALAI, GUINDY, CHENNAI - 600 032.

Tel : 044-22353134 - 139 Fax : 044-22353068

Email : tnpcb-chn@gov.in Web : tnpcb.gov.in

3	Until such time, the said site is covered with CMWSSB outlet/sewer line, the association shall make necessary arrangements to collect the treated sewage of 683 KLD through GPS fitted Authorised tanker lorries and dispose the same into the nearby CMWSSB STP with necessary permission.	The unit has informed that currently 400 KLD of treated sewage is disposed through tanker lorries. <i>The unit is not aware where, the tanker lorries are discharging the treated sewage collected from the unit.</i> <i>The unit has been instructed to ensure that the tanker lorries collecting treated sewage from the unit are discharging the treated sewage only at decanting facility of Perungudi STP and to maintain proper documents for the same.</i>
4	STP tanks shall not be cleaned manually and it should be carried out only by mechanical system with high level supervision.	Agreed to adhere.
5	The association shall utilize the sludge generated from the STP as manure for gardening.	The unit has informed that the sludge generated is utilized as manure for gardening.
6	The bio degradable solid waste, non-bio degradable solid waste, STP sludge, etc., generated from the activity shall be properly collected, segregated and disposed as per the provision of Solid Waste Management Rules, 2016 without accumulation within the premises.	The unit has informed that the bio degradable solid waste, non-bio degradable solid waste, STP sludge, etc., generated from the activity are collected, segregated and disposed as per the provision of Solid Waste Management Rules, 2016 without accumulation within the premises through a private agency.
7	It shall be ensured that Organic Waste Converter of adequate capacity shall be provided to handle the Bio-degradable Waste generated from the premises.	The unit has assured to provide Organic Waste converter to handle the Bio degradable waste generated.

Therefore, in exercise of the powers conferred under Section 31A of the Air (P&CP) Act 1981 as amended and under Section 33 A of the Water (P&CP) Act, 1974 as amended and, the Board issues the following directions to the **SBIOA Unity Enclave Welfare Association of M/s. SBIOA Unity Enclave, S.No. 17/2 etc, Mambakkam Village, Vandalur Taluk, Chengalpattu District** for strict compliance of the following:

1. The Association shall operate and maintain the STP components continuously & efficiently so as to achieve the treated sewage standards prescribed by the Board.
2. The association shall make necessary arrangements to utilize the treated waste water 523 KLD for Toilet flushing, 75 KLD for gardening/green belt development and 683 KLD through CMWSSB out let as per the consent of TNPC Board and shall not let out treated/untreated sewage from the premises at any point of time.
3. The Association shall ensure to utilize treated sewage only on its own / leased land strictly adhering to hydraulic loading rate of 35 KLD/Hectare



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4. Until such time, the said site is covered with CMWSSB outlet/sewer line, the association shall make necessary arrangements to dispose the treated sewage through vehicle location tracking device / GPS fitted Authorised tanker lorries and ensure that the tanker lorries collecting treated sewage from the unit are discharging the treated sewage only at decanting facility of Perungudi STP with necessary permission and to maintain proper documents for the same and furnish report to Board
5. STP tanks shall not be cleaned manually and it should be carried out only by mechanical system with high level supervision.
6. The association shall utilize the sludge generated from the STP as manure for gardening.
7. The bio degradable solid waste, non-bio degradable solid waste, STP sludge, etc., generated from the activity shall be properly collected, segregated and disposed as per the provision of Solid waste Management Rules, 2016 without accumulation within the premises.
8. It shall be ensured that Organic Waste Converter of adequate capacity shall be provided within 2 months to handle the Bio- degradable waste generated from the activity.

Failure to comply with the above said direction will lead to issue of further directions for closure and stoppage of power supply to the unit under the Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 as amended and under Section 31A of the Air (Prevention and control of pollution) Act, 1981 as amended.

An action taken report shall be furnished to this office within a month with a monthly progress report on the action taken by the unit.

The receipt of this proceeding shall be acknowledged.

G. Srinivasan 17/12/2014

For Chairperson

[Signature]

To
The President
SBIOA Unity Enclave Welfare Association
Melakottaiyur Post, Vandalur Taluk,
Mambakkam, Chengalpattu-600127.

Copy to

1. The Joint Chief Environmental Engineer (Monitoring),
Tamil Nadu Pollution Control Board,
Chengalpattu- for information and necessary action please
2. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Maraimalai Nagar- for information and necessary action please
3. Technical File.

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

**Original Application No. 148 of 2024
[Earlier O.A. No. 73 of 2024 (PB)]**

Rakesh Kumar. D

..Applicant

Vs

The Chairman,
TNPCB, Chennai and ors.

....Respondents.

**REPORT FILED ON BEHALF OF
THE FIRST RESPONDENT - TAMIL
NADU POLLUTION CONTROL
BOARD**

**Advocate for Respondent: TNPCB
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.**

Date: 22.10.2024

Date of hearing on:09.01.2025

